



The Kerala Inland Fisheries and Aqua Culture Act, 2010

Act 15 of 2010

Keyword(s):

Aquaculture, Aquaculture Area, Filtration, Fish Farmer, Fishing Vessel, Fishing Operation, Fisheries, Fish Harvest, Fish Seed, Free Net, Hatchery, Inland Fishery, Public Water Body, Transformable Area

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GOVERNMENT OF KERALA

Law (Legislation I) Department

NOTIFICATION

No. 10696/Leg.II/2010/Law.

*Dated, Thiruvananthapuram, 8th September, 2010
17th Bhadra, 1932.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Inland Fisheries and Aquaculture Act, 2010 (15 of 2010).

By order of the Governor,

*K. MADHUSUDANAN NAIR,
Special Secretary (Law).*

[Translation in English of “2010-ലെ കേരള ഉൾനാടൻ ഫിഷറീസും അക്വാകൾച്ചറും ആക്ട്,” published under the authority of the Governor.]

ACT 15 OF 2010

THE KERALA INLAND FISHERIES AND AQUACULTURE ACT, 2010

An Act to codify and amend the laws relating to inland fishery sector and to provide for the sustainable development, management, conservation, propagation, protection, exploitation and utilisation of the inland fishery sector in the State and for promoting social fisheries and to regulate and control responsible aquaculture activities and to ensure protection of livelihood and traditional rights of fishermen and to ensure the availability of nutritious fish and food security to the people and for matters connected therewith or incidental thereto.

Preamble.—WHEREAS, it is expedient to codify and amend the laws relating to the inland fishery sector in the State and to provide for the sustainable development, management, conservation, propagation, protection, exploitation and utilisation of the inland fishery sector and to promote the social fisheries and to regulate and control responsible aquaculture activities and to ensure the safety of livelihood and to protect the traditional rights of the fishermen and to ensure the availability of nutritious fish and food security to the people and for matters connected therewith or incidental thereto;

BE it enacted in the sixty-first year of the Republic of India as follows:

CHAPTER I

PRELIMINARY

1. *Short title, extent and commencement.*—(1) This Act may be called the Kerala Inland Fisheries and Aquaculture Act, 2010.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.

2.. *Definitions*— In this Act, unless the context otherwise requires,—

(a) 'Appellate authority' means the Director of Fisheries;

(b) 'Aquaculture' means growing any aquatic animals or plants by collecting and conserving them naturally or artificially in restricted circumstances in any private or public water body or in any aquatic environment and includes cage culture, pen culture, running water fish culture, ornamental fish farming, fish farming in reservoirs;

(c) 'aquaculture area' means an area notified under sub-section (1) of section 4;

(d) 'authorised officer' means in respect of the matter to which reference is made in the provisions of this Act in which the expression occurs means an officer of the Fisheries Department authorised by the Government by notification in the Gazette;

(e) 'filtration' means the traditional fish farming by naturally or artificially trapping the fish seed that flow along with tide from sea or back waters or from other water body into large group of paddy fields or shallow water bodies and leaving them to grow and thereafter catching the grown-up fish;

(f) 'fisherman' means any person engaged mainly in inland fishing activity for his livelihood and includes the wife of fisherman engaged in fish selling and the widow of a fisherman;

(g) 'fish farmer' means the person doing farming of different varieties of aquatic animals and plants for his livelihood or to enable him to earn an economic gain at any stage of their life cycle;

(h) 'fishing vessel' means any boat or vessel engaged in fishing or fish farming activities and includes vessel, country boat, canoe or any other device for travelling in water for fishing or fish farming activities;

(i) 'fish' includes shell fish at any stage of their life cycle and all aquatic plants;'

(j) 'fishing operation' means catching fish by using fishing vessel, fixed machine, free net or otherwise and includes stocking of shell fish, conchs and any type of filtration and culturing of them;

(k) 'fisheries' means any activity or occupation related with the conservation development, propagation, protection, exploitation, utilization of fish and fish products;

(l) 'fish harvest' means catching of fish from the aquaculture area by any manner;

(m) 'protected fish sanctuary' means any area notified as protected fish sanctuary under section 28 of this Act;

(n) 'fish seed' means infancy of any fish in any form at its life cycle;

(o) 'fixed machine' means any Chinese net or dip net or any other net or cage or fishing fence or anchor or tray or any other device fixed in the soil or immovably installed in any other way in land or in water for fishing;

(p) 'free net' means any net, cage, cramp iron hook or other device other than a fixed machine used for fishing;

(q) 'hatchery' means the centre of producing fish seed;

(r) 'inland fishery' means any fishery of fresh water fish or brackish water fish or other fresh water-brackish water, cold water, estuary water, ornamental fishery, backwater resources having fishery related value and commonly conducted in any public or private water body;

(s) 'inland water body' means any private or public water body to be a transformable area utilising or utilisable for any fishery related activity within the State;

(t) 'local self Government institution' means a panchayat constituted under section 4 of the Kerala Panchayat Raj Act, 1994 (13 of 1994) or a Municipality constituted under section 4 of the Kerala Municipality Act, 1994 (20 of 1994);

(u) 'person' includes a company or firm or institution or co-operative society or any body of individuals;

(v) 'prescribed' means prescribed by rules made under this Act;

(w) 'private water body' means any water body or a transformable area which is the exclusive property of any person or persons or any other person have for the time being an exclusive right of fishery whether as an owner or lessee or in any other capacity;

(x) 'public water body' means any water body or transformable area including estuaries or backwaters or rivers or lakes, ponds or tanks or canals including irrigation canals or reservoirs or check dams or streams vested with the Government or Local Self Government Institutions under section 218 of the Kerala Municipality Act, 1994 or under section 208 (a) of the Kerala Panchayat Raj Act, 1994 or owned by Boards or any other Government-Quasi Government Institutions or organisations;

(y) 'transformable area' means any land or swamp that can be developed or converted into a public or private water body by transformation or renovation;

(z) 'State' means the State of Kerala.

CHAPTER II

DEVELOPMENT, PROPAGATION, CONSERVATION, MANAGEMENT

3. *Fishery and related activity in public water bodies.*—(1) The development and management of fishery activity or any other allied activity in public water body in inland sector shall be vested with the Government but this shall be subject to the rights vested with the Local Self Government Institutions or Water Resources Department under this Act or any other law for the time being in force.

(2) The responsibility of giving necessary technical advice to the Local Self Government Institutions in fishery related matters shall be vested with the officers of the Fisheries Department authorised by the Government in this behalf.

(3) Notwithstanding anything contained in any other law for the time being in force, any activity to transform public water bodies from their original state in a manner which would affect fishery activities prejudicially shall be undertaken after consultation with the Fisheries Department in the manner as may be prescribed.

4. *Notifying as aquaculture area.*—(1) The Government may,, for the aquaculture related development or for the public interest of aquaculture sector, by notification in the Gazette, declare any public water body or other suitable area as aquaculture area exclusively for aquaculture related activities:

Provided that the provisions under sub-section (1) shall not be applicable to the areas included in the coastal area as defined in the Coastal Aquaculture Authority Act, 2005 (Central Act 24 of 2005):

Provided further that for declaring water bodies or areas as aquaculture area under sub-section (1), decision shall be taken after consulting with the concerned Local Self Government Institutions.

(2) Government may make rules for the utilisation, restriction, regulation and control of the fisheries related activities in the aquaculture areas and also for the protection of such areas from being utilised for any other purpose other than that specified in sub-section (1).

5. *Restriction on fishing.*—(1) Subject to the provisions of this Act and the rules made thereunder, Government may, by notification in the Gazette, limit or restrict or prohibit catching of any species of fish in the manner and for the period as may be prescribed, in any area notified for this purpose.

(2) No person shall, except in accordance with the terms and conditions of a license granted by the authorised officer for the purpose as provided in Chapter IV of this Act catch any fish or any species of fish from any area notified under sub-section (1):

Provided that the power of granting license for fishing in the water body under the custody of Local Self Government Institutions shall be vested with the concerned Local Self Government Institution:

Provided further that necessary recommendation of the officer of the Fisheries Department as specified in sub-section (2) of section 3 is necessary for issuing license by the Local Self Government Institutions as provided in the first proviso.

6. *Conservation of fish in selected water bodies.*—(1) The Government may make rules for the purpose hereinafter mentioned in this section and may by notification in the Gazette, apply all or any of such rules to inland water bodies specified in the said notification:

Provided that decision relating to water bodies under the control of Local Self Government Institutions shall be taken in consultation with the Local self Government Institutions concerned.

(2) Government may prohibit fishing or the use of any fishing vessel or net in any public water body except under a license granted by the authorised officer for this purpose and in accordance with the terms and conditions specified therein.

(3) All or any of the following matters may be limited or restricted or prohibited either temporarily or permanently, by rules:—

- (a) the construction of weirs or barriers or artificial bunds or water blocks or fences;
- (b) the dimensions and .type of fishing devices used for fishing or for catching any species of fish as exclusively specified and the manner of using such devices and the mesh size of fishing nets;
- (c) the minimum size or weight below which no fish or any species of fish as specified shall be caught or stocked or sold;
- (d) the destruction or weakening of fish or fisheries by pollution or by retting of coconut husk or by industrial and domestic effluents in solid or liquid form or by chemicals or by spraying pesticides;
- (e) the collection of clam, mussel, oyster, shell and the transport of their meat or shell or both;
- (f) the filtration of fish and prawns in private water body;
- (g) the attraction of fish or to cause their migration to any water bodies either by the use of sluice openings, alluring lights or by any means and by any other contrivances or catching fish or preventing their escape by any means whatsoever;
- (h) destruction or converting in a manner which will endanger the existing ecological condition of any water body by any means;
- (i) propagation, rearing and marketing of fish species which is not indigenous;
- (j) which all devices or nets be used for fishing in estuaries or in the premises of protected fish sanctuaries;
- (k) catching and marketing fish having reproductive capacity from any public water bodies , using net or appliance;
- (l) disturbing the ecological condition which is connected with natural water bodies or wetland areas;
- (m) catching, stocking and marketing species of ornamental fish from public water bodies in the inland sector;
- (n) catching, stocking or marketing indigenous species of fish which are facing extinction;

(o) fishing in inland water bodies by using vessel fitted with motor or mechanised fishing boats or nets.

7. *Fishing and Destruction of fish by using explosives or poisons or electricity.*—No person shall use explosive or poison or pass electricity in a way which may destroy the fish wealth in any water body or in aquaculture region:

Provided that this section shall not apply to the controlled use of poisons or other botanical substances during the preparation of farms for stocking fish seeds as part of aquaculture activities.

CHAPTER III

AQUACULTURE

8. *Restriction on aquaculture activities.*—(1) No person shall engage in aquaculture, filtration or conducting hatchery in inland water bodies except with a certificate of registration or licence obtained in accordance with the provisions of this Act or the Rules made thereunder.

(2) No other species of fish seed collected from the natural sources other than the species specified by the Government by notification shall be used for aquaculture.

(3) The Government may by Rules, limit, regulate or prohibit permanently or temporarily all or any of the following matters, namely:—

- (a) medicines, antibiotics, pesticides and pesticides for the use of aquaculture;
- (b) conducting intensive/highly intensive aquaculture causing harm to environment;
- (c) use of ecologically important areas such as mangrove areas or breeding centres of fish or nurseries for aquaculture;
- (d) integrated fish farming detrimental to the paddy cultivation without rotation of crops;
- (e) use of non-domestic fish and fish seeds for fish farming without subjecting them to quarantine proceedings and quality check;
- (f) fish farming without considering the carrying capacity of inland water sources indiscriminately.

9. *Certification of fish seeds*—(1) The Government may, by notification in the Gazette, entrust agencies to certify the standard of quality of fish seeds.

(2) The certification of fish seed and the entrustment of Agencies thereto, under sub-section (1) shall be in such manner as may be prescribed.

(3) The Government shall, by notification in the Gazette, constitute a fish seed committee to advise the Government on all matters relating to certification of fish seeds and to co-ordinate the activities of the agencies entrusted under sub-section (1).

(4) The Fish Seed Committee constituted under sub-section (3) shall consist of not exceeding five members who are technical experts in aquaculture/ fisheries sector to be nominated by the Government and the composition, the conditions of service and the salaries, the term of office and the duties, functions and powers of the Fish Seed Committee shall be in such manner as may be prescribed.

(5) The Government may on the recommendation of the said Committee, if it deems necessary to control the standard of quality of aquaculture seed of any item or variety may, by notification in the Gazette, declare such item or variety to be a notified item or variety for the purpose of this Act and various items and variety may be notified for various district or for its various areas thereof.

(6) The Government may, on the recommendation of the Fish Seed Committee, by notification in the Gazette, specify,—

(a) the minimum size, weight, purity and health condition with respect to any aquaculture seed of any notified item or variety;

(b) the symbol or label indicating that such aquaculture seeds conform to the minimum size, weight, purity and free from disease infection specified under clause (a) and the particulars that shall be contained in such symbol or label:

(7) No person shall carry on the business of selling or keeping for sale or make ready for sale or supply through barter or otherwise of any fish seed of any notified item or variety unless,—

(a) identifiable as to its item or variety;

(b) conforms to the size, weight, purity, health condition specified in clause (a) of sub-section (6);

(c) the container of such fish seed bears the symbol or label containing the correct particulars thereof as specified under clause (b) of sub-section (6) in prescribed form;

(d) in accordance with such other necessary factors as may be prescribed.

(8) The Government may, by notification in the Gazette, authorise such officers as it think necessary having the prescribed qualification, to inspect the fish seed and specify the local limits of jurisdiction within which they shall exercise their power.

10. *Powers of the authorised officer.*—(1) The officer authorised under sub-section (8) of section 9 may,—

(a) enter into any hatchery and fish farm to ensure the quality of the fish seed produced and to examine the condition of the available 'brood stock';

(b) take the sample of any fish seed of any notified species or variety from,—

(i) any hatchery or fish seed farm or any person selling or offering to sell such fish seed; or

(ii) any person who is in the course of conveying or is delivering or preparing to deliver such fish seed to a purchaser or consignee; or

(iii) a purchaser or consignee after the delivery of such fish seed to him;

(c) send such sample for analysis to the laboratory for the area, from which area such sample has been taken;

(d) enter and search at all reasonable time with such assistance, as he considers necessary, in any place in which he has sufficient reason to believe that any offence under this Act has been committed by a person and may order in writing, the person in possession of any seed in respect of which the offence has been or is being committed, not to dispose of any stock of such fish seed for a particular period not exceeding thirty days;

(e) examine any record or register or document or any other stolen property found out from any area mentioned in clause (d) and seize the same if he has reason to believe that the same may be given as evidence for the commission of an offence punishable under this Act: and

(f) break open the container containing the fish seed of any notified species or variety and collect such fish seed from hatchery, pond or fish farm where such fish seed is kept for sale:

Provided that the power to collect aquaculture seed from any hatchery or fish farm or pond shall be exercised only after the owner or the possessor of the hatchery, fish farm or pond, on being called upon to produce the aquaculture seed from the hatchery or fish farm or pond, hesitates being present in the premises thereof.

(2) Any person from whom the sample of fish seed of any notified item, or variety is taken under clause (b) of sub-section (1), shall be paid at the rate of the prevailing market value of such fish seed.

CHAPTER IV

REGISTRATION AND GRANT OF LICENCE

11. *Use of fishing vessel or free net or fixed gear without registration.*—(1) No person shall use or cause to use or permit any fishing vessel or free net or fixed gear for the purpose of fishing activities unless he has a certificate of registration obtained in accordance with the provisions of this Act and the Rules made thereunder.

(2) No person shall engage in aquaculture or filtration in inland water bodies except with a certificate of registration obtained in accordance with the provisions of this Act and the Rules made thereunder.

12. *Registration of fishing vessel, fixed gear, free net, aquaculture, hatchery, filtration, etc.*—(1) Subject to the provisions of this Act and the Rules made thereunder, any owner of a fishing vessel or fixed gear or free net and any person intending to engage in aquaculture, conduct of hatchery or filtration shall submit an application for registration to the authorised officer of the place under whose jurisdiction the fishing vessel or free net or fixed gear is to be used or aquaculture, conduct of hatchery or filtration is to be undertaken.

(2) Every application for registration shall be in such form, contain such particulars and accompanied by such fees as may be prescribed.

(3) Every application for registration of a fishing vessel or fixed gear or free net shall be submitted to the authorised officer before the expiry of three months from the date on which he becomes the owner or before the expiry of six months from the commencement of this Act, whichever is later:

Provided that the authorised officer may for sufficient reasons to be recorded in, writing and on realising such additional fees, as may be prescribed for this purpose, extend the time limit for registration as he deems fit for a period not exceeding three months.

(4) The authorised officer may, after making such enquiry as he deems fit, either grant or refuse to grant the registration.

(5) The authorised officer may refuse the grant of registration if he is satisfied, that,—

(a) such registration shall be inconsistent with any law in force; or

(b) fishing vessel or fixed gear or free net or aquaculture or filtration is defective or do not have the standard or quality as prescribed by Rules made under this Act; or

(c) such registration shall adversely affect the public interest; or

(d) the applicant has not furnished the particulars prescribed for such registration:

Provided that the reasons for such refusal shall be recorded by the authorised officer.

(6) A registration granted under this section shall be in such form as may be prescribed and subject to such provisions and conditions and the particulars thereof shall be entered in a register in such prescribed form, to be kept by the authorised officer.

(7) The authorised officer shall assign a symbol as may be prescribed as an identification symbol of registration which shall be displayed at a conspicuous place of the fishing vessel or fixed gear or free net or in the place of aquaculture or filtration, as the case may be.

(8) The registration once granted under this Act or the Rules made thereunder shall continue to be in force until it is suspended or cancelled by the authorised officer.

13. *Liability of filing returns.*—(1) Every person having a registration certificate except fishermen shall furnish to the authorised officer such returns as may be prescribed in such time and in such manner as may be prescribed.

(2) The authorised officer may inspect any fishing vessel or fixed gear or free net or aquaculture or filtration or any book of account or records connected therewith at any time to verify the accuracy of any return filed under sub-section (1).

14. *Transfer of ownership.*—(1) In the case, where the ownership of any fishing vessel or fixed gear or free net or aquaculture area or filtration area in the manner prescribed, is transferred, the transferor shall, within such time as may be prescribed, report such transfer to the authorised officer within whose jurisdiction the transfer is made and shall simultaneously send a copy of the said report to the transferee also.

(2) The transferee shall, within such time as may be prescribed, report the transfer to the authorised officer and shall along with such report forward the certificate of registration to that authorised officer together with such fees as may be prescribed and after its receipt, the authorised officer shall enter the particulars of such transfer of ownership in the certificate of registration and in the register kept in his office.

15. *Power to suspend or cancel registration.*—The authorised officer may, if he has sufficient reason to believe that the registration has been used in contravention of any of the provisions of this Act or of the Rules made thereunder, he may by order, suspend the registration for such period as he may think fit or cancel the registration:

Provided that no such order suspending or cancelling the registration shall be issued without giving the person affected an opportunity of being heard.

16. *Appeal against the orders refusing or suspending or cancelling registration.*—(1) Any person aggrieved by the order of an authorised officer refusing or suspending or cancelling registration may, within thirty days from the date of receipt of the said order prefer an appeal to the Appellate Authority.

(2) On receipt of an appeal under sub-section (1) the Appellate Authority shall, after conducting such enquiry as he deems fit and after giving the appellant and the authorised officer concerned an opportunity of being heard and pass such orders thereon as he deems fit.

17. *Grant of Licence.*—(1) No licence shall be granted by the authorised officer or the Local Self Government Institution for fishing or fisheries activities to any person or a non-fisherman unless he holds a certificate of registration under this Act:

Provided that, licence in respect of fishing vessel, stake net, Chinese dip net, free net shall not be granted to any person who is not a fisherman.

(2) Every application for a licence shall be in such form as may be prescribed and shall contain such particulars and also be accompanied by such fees.

(3) The manner in which, the period for which and the terms and conditions subject to which, any licence may be granted shall be such as may be prescribed.

(4) The licensee shall not conduct fishing or fishery activities in any area other than the area specified in the licence.

(5) No licence granted under this Act shall be transferable.

(6) The Government or any officer authorised by the Government in this behalf may, exempt any person or institution recognized by Government from taking licence under this Act either in the interest of scientific research or for any other reason.

18. *Renewal of licence.*—(1) Every licence granted under this Act may be renewed subject to the Rules made under this Act, and subject to such conditions, on payment of such fees as may be prescribed.

(2) Any licence not renewed within one month after the date of its expiry, may be renewed only on the payment of the additional fees as may be prescribed.

19. *Liability of the licensee to produce licence.*—Any person having licence under this Act shall be bound to produce such licence at any time for inspection on being required to do so by any authorised officer:

Provided that if the licence is granted by a Local Self Government Institution, the authority, to require to produce the licence and to inspect the same shall be vested only with that Local Self Government Institution or an officer authorised by it in this behalf.

20. *Cancellation or suspension of licence.*—Subject to the Rules made by the Government in this behalf, the authorized officer may,—

(a) if the licensee has used the licence in contravention of any of the provisions of this Act or the Rules made thereunder or any of the terms or conditions of licence; or

(b) if the licensee has been convicted of an offence under the provisions of this Act or the Rules made thereunder; or

(c) if a licence has been obtained by the licensee by misrepresentation or by the suppression of facts, cancel or suspend any such licence:

Provided that if the licence is granted by a Local Self Government Institution, the authority to cancel or suspend such licence shall be vested only with that Local Self Government Institution or an officer authorised by it in this behalf:

Provided further that no order, cancelling or suspending a licence shall be passed without giving the licensee an opportunity of being heard.

21. *Licence granted by other agencies before the commencement of this Act cease to exist.*—Except to the extent provided in sub-section (2) of section 46, any licence granted by any person, agency or society before the commencement of this Act for fishing activities or for fishery related activities shall cease to exist on the commencement of this Act.

22. *Duty of the Court regarding the cancellation of licence.*—If a licensee' under this Act has been convicted of an offence thereunder, the convicting court shall send a copy of its judgment together with the licence, if it is before the court, to the authorized officer empowered to cancel the licence under this Act, for taking such action as he may deem fit.

23. *Power of the Government to limit or restrict the number of fishing, vessels in public water body.*—The Government may, by notification in the. Gazette, limit or restrict or prohibit either temporarily or permanently the number and size of fishing vessels, fixed gear, free net and any other devices in use in any public water body.

24. *Power of the Government to restrict the entrance of special varieties of fish.*—The Government may, by notification in the Gazette, restrict, prohibit or regulate the entrance of any local or other extraordinary species of fishes having life or fish seeds which is suspected as likely to cause any damage to the existing fishery wealth or to cause any epidemic disease to the existing species of fishes or harmful to the environment.

25. *Appeal against the orders of refusal or suspension or cancellation of licence.*—(1) Any person aggrieved by an order of the authorised officer refusing or suspending or cancelling a licence may, within thirty days from the date on which the order is received by him, prefer an appeal to the appellate authority:

Provided that if such an order is passed by any one of the Local Self Government Institution, such appeal, shall be filed before the Appellate Tribunal constituted under section 271 S of the Kerala Panchayat Raj Act, 1994.

(2) On receipt of an appeal under sub-section (1), the appellate authority shall, after conducting such enquiry as he deems fit and after giving the appellant a reasonable opportunity of being heard, pass such order thereon, as he deems fit.

26. *Powers of the Appellate authority in relation to the conducting of enquiry under this Act.—(1)* The appellate authority shall, while conducting an enquiry, have all the powers of a Civil Court while trying a suit under the Code of Civil Procedure, 1908 (Central Act 15 of 1908), in respect of the following matters, namely:—

- (a) summoning and enforcing the attendance of witnesses;
- (b) requiring to find out and to produce any document;
- (c) requisitioning any public record from any court or office;
- (d) receiving evidence on affidavits;
- (e) appointing commission for the examination of witnesses or documents.

(2) The appellate authority shall, while exercising any of the powers under this Act, be deemed to be a Civil Court for the purpose of sections 345 and 346 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974).

27. *Revision.*—The Government, may either *suo motu* or on application made, as the case may be, by any person aggrieved by that order, within thirty days from date of receipt of the order of the Appellate Authority, call for the records of the order passed in appeal and pass such orders thereon as they may deem fit:

Provided that any order under this section shall be passed only after giving the person affected a reasonable opportunity of being heard in the matter.

CHAPTER V

PROTECTED FISH SANCTUARIES

28. *Declaration as Fish Sanctuary.*—(1) The State Government, on the basis of the recommendation of the Technical Committee appointed in this behalf may, by notification in the Gazette, declare any public water body to be a protected fish sanctuary if they consider that such an area is having fishery related or zoologically or naturally or ecologically sufficient importance in protecting and propagating fish or its environment:

Provided that if any water body under the possession of Local Self Government Institutions or Government or quasi Government Institutions, Boards or Organisations is situated in the said area, the Government shall, before making the declaration in such area consult the concerned Local Self Government Institutions or Government or quasi Government Institutions, Boards or Organisations.

(2) The recommendations of the Technical Committee under sub-section (1) shall be, made after obtaining the opinion of the stake holders in such manner as may be prescribed and according to the guidelines prescribed by the Government in this behalf

(3) Whenever any water body in such area is declared to be a protected fish sanctuary the authorized officer shall enquire into and decide as to the existence, nature and extent of the rights of any person in or over the area comprised within the limits of the fish sanctuary after verifying the revenue records.

(4) When a notification has been issued under sub-section (1), the authorised officer shall issue a proclamation describing the boundaries of the fish sanctuary in the regional language, in every town and village in- or in the neighbourhood of that area comprised therein.

(5) The authorized officer shall, after issuing notice to the concerned person in respect of any right of any person under sub-section (2) hold enquiry on the records submitted to him to the extent possible from the records of the Government and from the evidence given by any person knowing the matter.

29. Powers of authorized officer for the purpose of enquiry.—For the purpose of an enquiry under sub-section (5) of section 28, the authorised officer may exercise the following, powers, namely:—

(a) the power to enter in or upon any area and to survey and demarcate the same and to make a map of the same or to authorise any other officer to do the same;

(b) the same powers as are vested in a Civil Court for the trial of suits.

30. Restriction on entry in fish sanctuary.—(1) No person other than,—

(a) a public servant on duty;

(b) a person who has been permitted by the authorised officer to reside within the limits of the protected fish sanctuary ;

(c) a person who has any right over the immovable property within the limits of the protected fish sanctuary;

(d) a person passing through a public path within the protected fish sanctuary;

(e) the dependents of the persons referred to in clauses (b) and (c), shall enter or reside in a protected fish sanctuary except with a permit granted under section 30 and in accordance with the conditions therein.

(2) Any person shall, so long as he resides in the protected fish sanctuary, be bound,—

(a) to prevent the commission of an offence against this Act in the protected fish sanctuary;

(b) to help to find out and to arrest the offender where there is sufficient reason to believe that any such offence against this Act has been committed in such sanctuary;

(c) to report the death of any fish and to prevent pollution or damage of such sanctuary;

(d) to assist any authorised officer or any other officer of the Fisheries Department or Police Officer demanding his help for preventing the commission of any offence or in the investigation of any such offence against this Act.

(3) No person shall, with or without any vehicle enter in a protected fish sanctuary with any fishing vessel or free net or weapon or other devices for fishing except with the previous written permission of the authorized officer.

31. *Prohibition on the use of injurious substances.*—No person shall use in a protected fish sanctuary chemicals, explosives or any other substances which may cause destruction or endanger the fish or fishery in a fish sanctuary.

32. *Grant of permit.*—(I) The authorised officer may, on application, grant permit to any person to enter or reside in a fish sanctuary for all or any of the following purposes, namely:—

(a) enquiry and study relating to fish and fishery and for the purposes ancillary or incidental thereto;

(b) taking photographs;

(c) scientific research;

(d) tourism;

(e) lawful transactions with any person residing in the sanctuary.

(2) The permit to enter or reside in a fish sanctuary shall be granted subject to such conditions and on the payment of such fees as may be prescribed.

(3) The authorised officer may, for good and sufficient reason recorded in writing, cancel the permit granted under sub-section (1):

Provided that such cancellation shall be made only after giving the holder of the permit a reasonable opportunity of being heard.

(4) Any person aggrieved by the cancellation of a permit under sub-section (3) may, within fifteen days from the date of receipt of the order of such cancellation, appeal to the Appellate Authority whose decision thereon shall be final.

33. *Management and preservation of the protected fish sanctuary.*—(1) The Director of Fisheries or any other officer authorized by him, not below the rank of an Assistant Director of Fisheries, shall be the officer to manage and preserve the protected fish sanctuaries.

(2) A Fisheries Preservation Scheme shall be prepared by a Technical Committee appointed by the Government for the purpose and the Government shall notify the same.

(3) The Technical Committee appointed under sub-section (2) shall consist of the following members and the functioning of the Technical Committee shall be such as may be prescribed,—

1. Director of Fisheries;
2. one biologist;
3. one environment scientist;
4. one social scientist;
5. one expert in management;
6. one hydrologist;
7. one representative of the State Bio-Diversity Board;
8. Executive Director, Agency for Development of Aquaculture (ADAK).

The Director of Fisheries shall be the Chairman of the Technical Committee and the Executive Director, ADAK shall be the Convener.

(4) The Fisheries Preservation Scheme prepared under sub-section (2) may provide for all or any of the following matters, namely:—

(i) over and above the protection of the bio-diversity of living beings including different species of fish, the protection procedure of separately directed local fish species which are facing racial extinction and their ecosystem;

(ii) the harmonisation among the protection of livelihood of fishermen and the fish sanctuary;

(iii) to prescribe the bearing capacity of fish in water body adjacent to the protected fish sanctuary and to fix the number of fishing vessels and nets to be used in accordance with it;

(iv) as to any other matter to be provided for in the scheme or as to the matters required or needed for the implementation of the scheme.

CHAPTER VI

SEIZURE, ARREST, PENALTIES AND COMPOUNDING

34. *Fish to be Government property.*—(1) Any fish caught or collected or harvested or cultured or harvested through filtration in contravention of any of the provisions of this Act or any Rules or Orders made thereunder, whether living or dead shall be deemed to be the property of the Government.

(2) No person shall, without the written permission of the authorised officer, acquire or receive or keep in his possession or custody or control or transfer to any person or destroy or damage the property mentioned in sub-section (1).

(3) Any person, who obtained the possession of such property by any means shall, within twenty four hours after obtaining such possession, give a report to the nearest police station or to the authorised officer and shall, hand over such property to the officer-in-charge of such police station or such authorised officer, as the case may be, if so required by him.

35. *Power to seize or arrest.*—(1) Notwithstanding anything contained in any other law for the time being in force, if the Director of Fisheries or the authorised officer has sufficient reason to believe that any person has committed an offence in contravention of this Act or the rules made thereunder may,—

(a) require any such person to produce for inspection any fish caught by him or shell or meat collected or any other fishery product under his custody or control or possession or any licence or permit or certificate of registration or other documents granted or obtained, by him under this Act;

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(b) stop any vehicle or fishing vessel or boat in order to conduct search or enquiry and enter upon and search any premises or land or vehicle or fishing vessel or boat in the possession of such person and open and search any baggage or net or any other thing in his possession; or

(c) seize any fish or shell or meat or any other fishery product in the possession of such person together with any free net or fishing vessel or any other device or vehicle or weapon used for the commission of any such offence and may also arrest him without warrant.

(2) Any officer referred to in sub-section (1), if he is not the Director of Fisheries or authorised officer, who seized any free net or fishing vessel or any other device or vehicle or weapon under clause (c) of sub-section (1), shall produce the same before the authorised officer and the authorised officer shall release the same on the execution of a bond by the owner, for producing the released property as and when required.

(3) Any officer referred to in sub-section (1) may stop any person, whom he has found engaged in any act for which a licence or permit is required under the provisions of this Act, and require such person to produce the licence or permit and if he fails to produce the same the officer may arrest him without warrant.

(4) Any person arrested under any of the foregoing sub-sections shall be produced before the Magistrate within a reasonable time excluding the time necessary for journey, from the place of arrest to the Magistrate but not exceeding twenty-four hours for lawful dealing.

(5) If any fish or shell or meat is seized under the provisions of this Act, any Officer of the Fisheries Department not below the rank of an Assistant Director shall arrange for the sale of the same and deal with the proceeds of such sale in such manner as may be prescribed.

(6) If it is proved that the fish or shell or meat seized under the provisions of this Act is not the property of the Government, the proceeds from the same shall be returned to the owner.

(7) If any officer referred to in sub-section (1) requires the assistance of any person for preventing or for finding out an offence against this Act or the rules made thereunder or for apprehending a person who is alleged to have violated the Act or the rules made thereunder or for a seizure in accordance with clause (b) of sub-section (1), it shall be the duty of such person to render such assistance.

36. *Penalties.*—(1) Any person who contravenes any prohibition or restriction or regulation imposed by any of the provisions of this Act or the rules made thereunder or contravenes any of the terms or conditions of any licence or permit granted to him under this Act, shall be punishable with imprisonment for a term which may extend to three months or with fine which may extend to ten thousand rupees or with both:

Provided that in the case of a second or subsequent offence, he shall be punished with imprisonment for a term which may extend to six months or with fine which may extend to ten thousand rupees or with both.

(2) Whoever, in contravention of any of the conditions or provisions in the licence or permit obtained by him under any provision of this Act or the rules made thereunder,— *

(a) uses fishing vessel, Chinese dip-net and stake net shall be punishable with imprisonment for a term which may extend to three months or with fine which may extend to ten thousand rupees or with both:

Provided that in the case of a second or subsequent offence he shall be punished with fine which may extend to fifteen thousand rupees or with imprisonment for a term which may extend to six months or with both;

(b) uses a free net shall be punished with fine which may extend to five thousand rupees:

Provided that in the case of a second or subsequent offence, he shall be punished with fine up to ten thousand rupees;

(c) conducts aquaculture or filtration or hatchery shall be punished with imprisonment for a term which may extend to six months or with fine which may extend to twenty-five thousand rupees or with both:

Provided that in the case of a second or subsequent offence he shall be punished with imprisonment for a term which may extend to one year or with fine which may extend to fifty thousand rupees or with both.

37. *Presumption as to the commission of an offence.*—Where any person is found carrying any fish recently caught or killed, together with any fishing devices capable of the fish being caught, captured or killed, it shall be presumed that he had caught or killed such fish with such device and has committed an offence until the contrary is proved.

38. *Attempt and Abetment.*—Whoever attempts to contravene or abets the contravention of any prohibition or restriction or regulation imposed by any of the provisions of this Act or any rules made or any notification issued thereunder, shall be deemed to have contravened those provisions.

39. *Power to compound offences.*—(1) The Government may, by notification in the Gazette, empower any officer of the Fisheries Department not below the rank of Assistant Director of Fisheries,—

(a) to accept the payment of an amount for compounding an offence from any person who is suspected to have committed an offence under this Act; and

(b) to release any property which has been seized and liable to be forfeited, on payment of the cost thereof.

(2) The officer compounding an offence may, if he thinks fit, order the cancellation of any licence or permit granted under this Act to the accused after giving him an opportunity of being heard.

(3) The amount accepted or agreed to accept for compounding shall not on any ground exceed ten thousand rupees.

40. *Cognizance of offences.*—No court shall take cognizance of any offence contrary to this Act or the rules made thereunder except on a written complaint made by the authorised officer.

CHAPTER VII

FISHERIES MANAGEMENT ADVISORY COMMITTEES

41. *Inland Fisheries Management Advisory Committees.*—(1) The State Government may, by notification in the Gazette, constitute a State Fisheries Management Advisory Committee at the State level and District Fisheries Management Advisory Committees at the District level for the purpose of ensuring the sustainable development, protection and preservation of the fisheries sector, for responsible implementation of aquaculture development and the protection of livelihood of fishermen.

(2) The State Fisheries Management Advisory Committee shall consist of the following members, namely:—

(a) Minister for Fisheries;

(b) three members of the Legislative Assembly of whom one shall be a woman;

- (c) Secretary, Fisheries;
- (d) five members who shall be technical experts or scientists in the fishery sector;
- (e) five trade union representatives from the fishery sector;
- (f) two fish farmer representatives;
- (g) two representatives of Local Self Government Institutions;
- (h) Director of Panchayats;
- (i) Executive Director, Agency for Development of Aquaculture;
- (j) Managing Director, Kerala State Co-operative Federation for Fisheries Development;
- (k) Chief Engineer, Water Resources Department;
- © Director, State Bio-diversity Board;
- (m) Chairman/Member Secretary, State Pollution Control Board;
- (n) Director of Fisheries.

(3) In the State Fisheries Management Advisory Committee constituted under sub-section (1), the representatives of the members of Legislative Assembly and the Local Self Government Institutions and non-official members shall be nominated by the Government and the Minister-in-charge of Fisheries Department shall be the Chairman and the Director of Fisheries shall be the Convener of the Committee.

(4) The term of office of the committee members, meeting procedure of the Committee, sitting fee, travelling allowance etc. of the nominated members, shall be such as may be prescribed.

(5) The constitution of the District Level Fisheries Management Advisory Committees shall be as follows, namely:—

- (a) President, District Panchayat;
- (b) District Collector;
- (c) three members who shall be technical experts/scientists in the fishery sector;
- (d) District Manager, MATSYAFED;
- (e) ten trade union representatives from the fishery sector;
- (f) two fish farmer representatives;

- (g) Deputy Director, Panchayat;
- (h) Executive Engineer, Water Resources Department;
- (i) District level officer of the State Pollution Control Board;
- (j) District Fisheries Officer.

(6) District Panchayat President shall be the Chairman and the District Fisheries Officer shall be the Convenor of the District Level Committee and members except ex-officio members shall be nominated by the Government.

(7) The term of office of the committee members, meeting procedure of the Committee, sitting fee, travelling allowance etc. of the nominated members, shall be such as may be prescribed.

Chapter VIII

MISCELLANEOUS

42. *Recovery of sum due to Government or Local Self Government Institution.*—Any sum due to Government or Local Self Government Institution under this Act or the rules made thereunder shall, without prejudice to any other mode of recovery, be recoverable as if it were an arrear of public revenue due on land.

43. *Protection of action taken in good faith.*—(1) No suit, prosecution or other legal proceedings shall lie against the Government or any officer or authority for anything which is in good faith done or purported to be done in pursuance of any provisions of this Act or rules made thereunder.

(2) No suit or other legal proceedings shall lie against the Government or any officer or authority for any loss caused or likely to be caused by any act which is in good faith done or purported to be done in pursuance of this Act or any rules made thereunder.

44. *Power to make rules.*—(1) The Government may, by notification in the Gazette, make rules to carry out all or any of the purposes of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly, while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid

or the session immediately following, the Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

45. *Removal of difficulties.*—(1) If any difficulty arises in giving effect to the provisions of this Act, the Government may by order, make such provisions not inconsistent with the provisions of this Act, which appears to them to be necessary or expedient for the purpose of removing such difficulty:

Provided that no such order shall be made under this section after the expiry of two years from the commencement of this Act.

(2) All orders made under this section shall be laid, as soon as may be after it is made, before the Legislative Assembly.

46. *Repeal and saving.*—(1) The Indian Fisheries Act, 1897 (Central Act 4 of 1897) existing in force in the Malabar District referred to in sub-section (2) of section 5 of the States Reorganisation Act, 1956 (Central Act 37 of 1956), shall cease to operate to the said area and the Travancore-Cochin Fisheries Act, 1950 (34 of 1950) is hereby repealed.

(2) Notwithstanding such cessation of operation or repeal, any licence granted or notification issued or rules made under such Acts shall, in so far as, if it is not inconsistent with the provisions of this Act, continue to be in force unless and until it is repealed by any licence granted or notification issued or rules made, as the case may be, under this Act.



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2021 നവംബർ 13-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

വി. ഹരി നായർ,
നിയമ സെക്രട്ടറി.



2021-ലെ 19-ാം ആക്റ്റ്

2021-ലെ കേരള ഉൾനാടൻ ഫിഷറീസും അക്വാകൾച്ചറും
(ഭേദഗതി) ആക്റ്റ്

2010-ലെ കേരള ഉൾനാടൻ ഫിഷറീസും അക്വാകൾച്ചറും
ആക്റ്റ് ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

പീഠിക.—2010-ലെ കേരള ഉൾനാടൻ ഫിഷറീസും അക്വാകൾച്ചറും ആക്റ്റ് (2010-ലെ 15) ഇതിനുശേഷം കാണുന്ന ആവശ്യങ്ങൾക്കായി ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിരണ്ടാം സംവത്സരത്തിൽ താഴെപ്പറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ആക്റ്റിന് 2021-ലെ കേരള ഉൾനാടൻ ഫിഷറീസും അക്വാകൾച്ചറും (ഭേദഗതി) ആക്റ്റ് എന്ന് പേര് പറയാം.

(2) ഇത് 2020 ഡിസംബർ മാസം 18-ാം തീയതി പ്രാബല്യത്തിൽ വന്നതായി കരുതപ്പെടേണ്ടതാണ്.

2. 2-ാം വകുപ്പിന്റെ ഭേദഗതി.—2010-ലെ കേരള ഉൾനാടൻ ഫിഷറീസും അക്വാകൾച്ചറും ആക്റ്റിലെ (2010-ലെ 15) (ഇതിനുശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) 2-ാം വകുപ്പിൽ,—

(i) (ഡി) ഖണ്ഡത്തിനുശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

“(ഡിഎ) ‘ബ്രൂഡർ’ എന്നാൽ വംശ വർദ്ധനവിന് പാകമായ മത്സ്യം എന്നർത്ഥമാകുന്നു;”;

(ii) (ഇ) ഖണ്ഡത്തിനുശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—



“(ഇഎ) ‘മത്സ്യക്കൂട്’ എന്നാൽ മത്സ്യകൃഷി ചെയ്യുന്നതിനായി വല ഉപയോഗിച്ച് എല്ലാ വശങ്ങളും പൊതിഞ്ഞെടുത്ത് ജലാശയത്തിൽ സ്ഥാപിച്ചിരിക്കുന്ന കൂട് എന്നർത്ഥമാകുന്നു;”;

(iii) (എസ്) ഖണ്ഡത്തിനുശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

“(എസ്എ) ‘പ്രാദേശിക ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിൽ’ അഥവാ ‘കൗൺസിൽ’ എന്നാൽ ഈ ആക്റ്റിലെ ഫ്ലോ വകുപ്പ് പ്രകാരം രൂപീകരിക്കപ്പെട്ട പ്രാദേശിക ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിൽ എന്നർത്ഥമാകുന്നു;”;

(iv) (റ്റി) ഖണ്ഡത്തിനുശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

“(റ്റിഎ) ‘വലവളപ്പ്’ എന്നാൽ ജലജീവികളെ കൃഷി ചെയ്യുന്നതിനായി ജലാശയത്തിൽ വല ഉപയോഗിച്ച് വളച്ചുകെട്ടി വേർതിരിച്ചിരിക്കുന്ന സ്ഥലം എന്നർത്ഥമാകുന്നു;”;

(v) (എക്സ്) ഖണ്ഡത്തിനുശേഷം താഴെപ്പറയുന്ന ഖണ്ഡങ്ങൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“(എക്സ്എ) ‘തട്ട്’ എന്നാൽ ചിപ്പി വർഗ്ഗത്തിലുള്ള ജീവികളെ വളർത്തുന്നതിനായി ജലാശയത്തിൽ സ്ഥാപിച്ചിരിക്കുന്ന ഉപാധി എന്നർത്ഥമാകുന്നു;

(എക്സ്ബി) ‘തുമ്പ്’ എന്നാൽ ഒരു അക്വാകൾച്ചർ ഫാമിന്റെയോ ഫിൽട്രേഷൻ നിലത്തിന്റെയോ പാടശേഖരത്തിന്റെയോ അകത്തേക്കും പുറത്തേക്കുമുള്ള ജലത്തിന്റെ പ്രവാഹം സാധ്യമാക്കുന്നതിനോ നിയന്ത്രിക്കുന്നതിനോ ആയി സ്ഥാപിച്ചിരിക്കുന്ന സംവിധാനം എന്നർത്ഥമാകുന്നതും ആയതിൽ ‘പെട്ടിയും പറയും’ ഉൾപ്പെടുന്നതുകൊണ്ടാകുന്നു;

(എക്സ്സി) ‘കെട്ടു കലക്കൽ’ എന്നാൽ ചെമ്മീൻ കെട്ട് പാടങ്ങളിലെ ചെമ്മീൻ വാറ്റ് കഴിഞ്ഞതിനുശേഷം ചെമ്മീൻ കെട്ടിന്റെ അടിത്തട്ട് മനുഷ്യപ്രയത്നത്താൽ ഇളക്കി മറിച്ച് കെട്ടിൽ അവശേഷിക്കുന്ന മത്സ്യങ്ങളെ തനതായ മത്സ്യബന്ധന മാർഗ്ഗങ്ങളാൽ പിടിച്ചെടുക്കുന്ന രീതി എന്നർത്ഥമാകുന്നു;”;



(vi) (ഇസഡ്) ഖണ്ഡത്തിനുശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

“(ഇസഡ്എ) ‘വർഷക്കെട്ട്’ എന്നാൽ വർഷം മുഴുവൻ ഫിൽട്രേഷൻ നടത്തുന്ന ചെമ്മീൻ വാറ്റ് നിലം എന്നർത്ഥമാകുന്നു.”.

3. 3-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 3-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“3. പൊതുജലാശയങ്ങളിലെ മത്സ്യബന്ധനവും അനുബന്ധ പ്രവർത്തനങ്ങളും.—(1) ഉൾനാടൻ പൊതുജലാശയങ്ങളിലെ മത്സ്യബന്ധനം, അക്വാകൾച്ചർ എന്നീ പ്രവർത്തനങ്ങളുടെ നിയന്ത്രണവും മത്സ്യസംരക്ഷണവും അക്വാകൾച്ചർ വികസനവും അനുബന്ധ പ്രവർത്തനങ്ങളും സംസ്ഥാന സർക്കാരിൽ നിക്ഷിപ്തമായിരിക്കുന്നതാണ്:

എന്നാൽ ഏതൊരു തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിന്റെയും അതിർത്തിയിൽ മാത്രം ഉൾപ്പെടുന്ന ഒരു പൊതു ജലാശയത്തെ സംബന്ധിച്ച മത്സ്യസംരക്ഷണവും അക്വാകൾച്ചർ വികസനവും അതത് തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിൽ നിക്ഷിപ്തമായിരിക്കുന്നതും ആയതിലേക്ക് ആവശ്യമായ സാങ്കേതിക ഉപദേശം, അതിനുവേണ്ടി നിയോഗിക്കപ്പെടുന്ന ഫിഷറീസ് വകുപ്പ് ഉദ്യോഗസ്ഥൻ നൽകേണ്ടതുമാണ്.

(2) പൊതുജലാശയങ്ങളിൽ അക്വാകൾച്ചർ പ്രവർത്തനങ്ങളിൽ ഏർപ്പെടുന്നതിനുള്ള അനുമതി നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരം നൽകാവുന്നതാണ്.

(3) തൽസമയം പ്രാബല്യത്തിലുള്ള മറ്റേതെങ്കിലും നിയമത്തിൽ എന്തുതന്നെ അടങ്ങിയിരുന്നാലും പൊതു ജലാശയത്തെയോ തണ്ണീർത്തടത്തെയോ തൽസ്ഥിതിയിൽ നിന്നും രൂപാന്തരപ്പെടുത്തുന്ന യാതൊരു പ്രവർത്തനവും മത്സ്യത്തിന്റെ അതിജീവനത്തിനെയോ സ്വാഭാവിക പ്രജനന ആവാസ കേന്ദ്രങ്ങളെയോ ദോഷകരമായി ബാധിക്കുന്ന തരത്തിലും നിർണ്ണയിക്കപ്പെട്ട പ്രകാരമല്ലാതെയും നിർവ്വഹിക്കുവാൻ പാടില്ലാത്തതാകുന്നു.

(4) ഈ വകുപ്പിലെ ഏതെങ്കിലും വ്യവസ്ഥകൾക്ക് വിരുദ്ധമായി പ്രവർത്തിക്കുന്ന ഏതൊരാളും 36-ാം വകുപ്പ് പ്രകാരം ശിക്ഷാനടപടികൾക്ക് വിധേയനാകുന്നതാണ്.”.



4. 4-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 4-ാം വകുപ്പിനുപകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“4. അക്വാകൾച്ചർ പ്രദേശമായി വിജ്ഞാപനം ചെയ്യൽ.—(1) സർക്കാരിന്, അക്വാകൾച്ചർ സംബന്ധിച്ച വികസനത്തിനോ അക്വാകൾച്ചർ മേഖലയുടെ പൊതുവായ താല്പര്യങ്ങൾക്കോ വേണ്ടി, ഗസറ്റ് വിജ്ഞാപനം വഴി, ഏതെങ്കിലും പൊതുജലാശയത്തെയോ അതിന്റെ ഭാഗത്തെയോ അനുയോജ്യമായ മറ്റ് പ്രദേശങ്ങളെയോ അക്വാകൾച്ചർ സംബന്ധിച്ച പ്രവർത്തനങ്ങൾക്ക് മാത്രമായുള്ള അക്വാകൾച്ചർ പ്രദേശമായി പ്രഖ്യാപിക്കാവുന്നതാണ്:

എന്നാൽ കോസ്റ്റൽ റഗുലേഷൻ സോണിൽ ഉൾപ്പെട്ട പ്രദേശങ്ങളുടെ കാര്യത്തിൽ ആയത് കോസ്റ്റൽ അക്വാകൾച്ചർ അതോറിറ്റിയുടെ അനുമതിക്ക് വിധേയമായിരിക്കേണ്ടതാണ്:

എന്നുമാത്രമല്ല ഒരു തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിന്റെ മാത്രം അധീനതയിലുള്ള പൊതുജലാശയമോ പൊതു പ്രദേശമോ അക്വാകൾച്ചർ പ്രദേശമായി പ്രഖ്യാപിക്കുന്നതിന് ബന്ധപ്പെട്ട തദ്ദേശ സ്വയംഭരണ സ്ഥാപനവുമായി കൂടിയാലോചിക്കേണ്ടതാണ്.

(2) അപ്രകാരം വിജ്ഞാപനം ചെയ്യപ്പെട്ട ഏതൊരു അക്വാകൾച്ചർ പ്രദേശവും അക്വാകൾച്ചറുമായി ബന്ധപ്പെട്ട ആവശ്യങ്ങൾക്കല്ലാതെ മറ്റേതെങ്കിലും വാണിജ്യ ആവശ്യത്തിനായി ഉപയോഗിക്കുവാൻ പാടില്ലാത്തതാകുന്നു.

(3) അക്വാകൾച്ചർ പ്രദേശമായി വിജ്ഞാപനം ചെയ്യപ്പെട്ട വേലിയേറ്റ-വേലിയിറക്ക പ്രതിഭാസം അനുഭവപ്പെടുന്ന ഏതൊരു പ്രദേശവും മത്സ്യക്കുടിലെ മത്സ്യക്കൃഷിക്കോ വലവളപ്പിലെ മത്സ്യക്കൃഷിക്കോ മൊളസ്ക് വിഭാഗത്തിലുള്ള ജീവികളുടെ വളർത്തലിനോ പായൽ കൃഷിക്കോ ഒഴികെ മറ്റേതൊരു ജലക്കൃഷി പ്രവർത്തനങ്ങൾക്കും ഉപയോഗിക്കുവാൻ പാടില്ലാത്തതാകുന്നു.

(4) ഒരു അക്വാകൾച്ചർ പ്രദേശത്തിന്റെയോ പൊതുജലാശയത്തിന്റെയോ അഞ്ഞൂറ് മീറ്റർ ചുറ്റളവിൽ മത്സ്യക്കൃഷിക്ക് ദോഷകരമായി ബാധിക്കുന്ന തരത്തിൽ ജലാശയത്തിലേക്ക് നിർഗ്ഗമന സംവിധാനമുള്ള ഏതെങ്കിലും വ്യവസായ സംരംഭങ്ങൾ പുതിയതായി ആരംഭിക്കുവാനുദ്ദേശിക്കുന്നുണ്ടെങ്കിൽ ആയതിന്റെ ആവശ്യത്തിലേക്ക്



അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ പക്കൽ നിന്നും നിരാക്ഷേപപത്രം മുൻകൂറായി നേടിയിരിക്കേണ്ടതാണ് .

(5) ഒരു ജലാശയത്തിന്റെ വഹനക്ഷമതയോ മറ്റേതെങ്കിലും സാങ്കേതിക കാര്യങ്ങളോ പരിഗണിച്ചും റിഫ്റ്റ് വകുപ്പ് പ്രകാരം രൂപീകരിക്കപ്പെടുന്ന ജില്ലാ അക്വാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസിയുടെ ഉപദേശത്തിനനുസൃതമായും ഒരു അക്വാകൾച്ചർ പ്രദേശത്ത് അക്വാകൾച്ചറിനായുള്ള രജിസ്ട്രേഷനും ലൈസൻസും നൽകുന്ന നടപടി അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന് ഏതുസമയത്തും നിർത്തിവയ്ക്കാവുന്നതാണ്.

(6) ഈ വകുപ്പിലെ ഏതെങ്കിലും വ്യവസ്ഥകൾക്ക് വിരുദ്ധമായി പ്രവർത്തിക്കുന്ന ഏതൊരാളും 36-ാം വകുപ്പ് പ്രകാരം ശിക്ഷാനടപടികൾക്ക് വിധേയനാകുന്നതാണ്.”.

5. 5-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 5-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“5. മത്സ്യബന്ധന നിയന്ത്രണം.—(1) ഈ ആക്റ്റിലെയും അതിൻ കീഴിൽ ഉണ്ടാക്കപ്പെട്ടിട്ടുള്ള ചട്ടങ്ങളിലെയും വ്യവസ്ഥകൾ പ്രകാരം മത്സ്യബന്ധനത്തിനായി രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ലൈസൻസ് എന്നിവ നേടാത്ത ഏതൊരു മത്സ്യബന്ധന ഉരുവോ സ്വതന്ത്രവലയോ ഉറപ്പിച്ച യന്ത്രമോ അപ്രകാരമുള്ള മറ്റ് ഉപാധികളോ പൊതുജലാശയത്തിലെ മത്സ്യബന്ധന പ്രവർത്തനത്തിനായി യാതൊരാളും ഉപയോഗിക്കുകയോ ഉപയോഗിക്കുവാൻ ഇടയാക്കുകയോ ചെയ്യുവാൻ പാടില്ലാത്തതാകുന്നു:

എന്നാൽ വിനോദാവശ്യത്തിനോ ആഹാരമായി സ്വയം ഉപയുക്തമാക്കുന്നതിനോ ഒറ്റച്ചൂണ്ട ഉപയോഗിച്ച് മത്സ്യബന്ധനം നടത്തുന്നവർ രജിസ്ട്രേഷനോ ലൈസൻസോ നേടേണ്ടതില്ല:

എന്നുമാത്രമല്ല അക്വാകൾച്ചർ വഴി ഉല്പാദിപ്പിച്ച മത്സ്യം വിളവെടുക്കുന്നതിന് ഈ വ്യവസ്ഥ തടസ്സമാകുന്നതല്ല.

(2) മത്സ്യസംരക്ഷണത്തിനായി, സർക്കാരിന്, ഗസറ്റ് വിജ്ഞാപനം വഴി, താഴെപ്പറയുന്ന എല്ലാമോ ഏതെങ്കിലുമോ പ്രവൃത്തികളെ നിരോധിക്കാവുന്നതാണ്, അതായത്:—



(എ) ഏതെങ്കിലും പൊതുജലാശയത്തിൽ നിന്നുള്ള മത്സ്യബന്ധനം;

(ബി) ഏതെങ്കിലും ഇനത്തിലുള്ള മത്സ്യങ്ങൾ പിടിചെടുക്കുന്നത്;

(സി) ഏതെങ്കിലും വലിപ്പത്തിലോ തൂക്കത്തിലോ ഉള്ള മത്സ്യങ്ങൾ പിടിചെടുക്കുന്നത്;

(ഡി) ഏതെങ്കിലും കാലയളവിലുള്ള മത്സ്യബന്ധനം;

(ഇ) ഏതെങ്കിലും തരത്തിലുള്ള മത്സ്യബന്ധന രീതി;

(എഫ്) ഏതെങ്കിലും തരത്തിലുള്ളതോ കണ്ണിവലിപ്പത്തിലുള്ളതോ ആയ സ്വതന്ത്രവലയോ ഉറപ്പിച്ച യന്ത്രമോ മറ്റ് ഉപകരണങ്ങളോ ഉപയോഗിച്ചുള്ള മത്സ്യബന്ധനം; കൂടാതെ

(ജി) ഏതെങ്കിലും തരത്തിലുള്ള മത്സ്യബന്ധന ഉരു ഉപയോഗിച്ചുള്ള മത്സ്യബന്ധനം.

(3) മത്സ്യസംരക്ഷണത്തിനായി പൊതുജലാശയങ്ങളിൽ നിന്ന് താഴെപ്പറയുന്ന രീതിയിലുള്ള മത്സ്യബന്ധനം, ശേഖരണം എന്നിവ പാടുള്ളതല്ല, അതായത്:—

(എ) വേലിയേറ്റ സമയത്ത് ഉറപ്പിച്ച യന്ത്രം ഉപയോഗിച്ചുള്ള മത്സ്യബന്ധനം;

(ബി) നാല് മീറ്ററിൽ കൂടുതൽ വായ്വട്ടമുള്ള കുറ്റിവല അഥവാ ഊന്നിവല ഉപയോഗിച്ചുള്ള മത്സ്യബന്ധനം;

(സി) മത്സ്യപ്രജനനത്തിന് സഹായകരമായ വസ്തുക്കൾ സ്വകാര്യമായി സ്ഥാപിച്ചുള്ള മത്സ്യബന്ധനം;

(ഡി) സംരക്ഷിത മത്സ്യപ്രദേശങ്ങളിൽ നിന്നോ സംരക്ഷിത മത്സ്യസങ്കേതത്തിൽ നിന്നോ ഉള്ള മത്സ്യബന്ധനം;

(ഇ) അഴിമുഖത്ത് നിന്ന് കായൽ ഭാഗത്തേക്ക് ഒരു കിലോമീറ്റർ വരെയുള്ള ദൂരത്തിൽ കുറ്റിവല അഥവാ ഊന്നിവല ഉപയോഗിച്ചുള്ള മത്സ്യബന്ധനം;



(എഫ്) ഒരു പാലത്തിന്റെ ഇരുവശങ്ങളിലുമായി അമ്പത് മീറ്റർ വരെയുള്ള ദൂരപരിധിയിൽ ഒരു പൊതുജലാശയത്തിലെ മത്സ്യങ്ങളുടെ സുഗമമായ സഞ്ചാരത്തെ തടസ്സപ്പെടുത്തുന്ന വിധത്തിലുള്ള മത്സ്യബന്ധനം;

(ജി) രാത്രികാലങ്ങളിൽ ഇരുപത് വാട്സിൽ കൂടുതൽ ശക്തിയുള്ള ഇലക്ട്രിക് വിളക്കുകൾ ഒരേണ്ണമായോ ഒന്നിലധികമായോ ഉപയോഗിച്ച് മത്സ്യങ്ങളെ ആകർഷിച്ച് കൊണ്ടുള്ള മത്സ്യബന്ധനം; കൂടാതെ

(എച്ച്) പൊതുജലാശയത്തിന്റെ വീതിയുടെ അമ്പത് ശതമാനത്തിൽ കൂടുതൽ ഭാഗം തടസ്സപ്പെടുത്തിക്കൊണ്ടുള്ള മത്സ്യബന്ധനം:

എന്നാൽ ഫിഷറീസ് ഡയറക്ടർക്ക്, അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ ശുപാർശയുടെ അടിസ്ഥാനത്തിൽ ഫിഷറീസ് മേഖലയിലെ ഏതൊരു സർക്കാർ സ്ഥാപനത്തിന്റെയും ഗവേഷണ പ്രവർത്തനങ്ങൾ നടത്തുന്നതിനായി ഈ ഉപവകുപ്പിലെ ഏതെങ്കിലും നിരോധനങ്ങളിൽ നിന്നും ഇളവ് അനുവദിക്കാവുന്നതാണ്.

(4) മത്സ്യസംരക്ഷണത്തിനായി പൊതുജലാശയങ്ങളിൽ ഉറപ്പിച്ച യന്ത്രം ഉപയോഗിച്ചുള്ള മത്സ്യബന്ധനം നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം ആയിരിക്കേണ്ടതാണ്.

(5) ഒരു ഉറപ്പിച്ച യന്ത്രത്തിന്റെ പത്ത് മീറ്റർ ചുറ്റളവിൽ യാതൊരാളും സ്വതന്ത്രവല ഉപയോഗിച്ചുള്ള മത്സ്യബന്ധനം നടത്തുവാൻ പാടില്ലാത്തതാകുന്നു.

(6) പൊതുജലാശയത്തിൽ സ്ഥാപിച്ച ഉറപ്പിച്ച യന്ത്രത്തിന്റെ സ്ഥാനം, ഒരിക്കൽ അനുവാദം ലഭിച്ച സ്ഥാനത്തുനിന്ന് മാറ്റി മറ്റൊരിടത്തേക്ക് സ്ഥാപിക്കുന്നത്, ഈ ആക്റ്റിലെ 6എ വകുപ്പ് പ്രകാരം രൂപീകരിക്കപ്പെട്ട, ബന്ധപ്പെട്ട പ്രാദേശിക ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിലിന്റെ ശുപാർശയുടെ അടിസ്ഥാനത്തിൽ, നിർണ്ണയിക്കപ്പെട്ട പ്രകാരത്തിൽ മാത്രം ആയിരിക്കേണ്ടതാണ്.

(7) മത്സ്യബന്ധനത്തിൽ ഏർപ്പെടുന്നതിനായി മത്സ്യബന്ധന ഉരു, ഉറപ്പിച്ച യന്ത്രം, സ്വതന്ത്രവല എന്നിവയുടെ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ലൈസൻസ് എന്നിവ നേടിയ ഏതൊരാളിനും ഉൾനാടൻ മത്സ്യബന്ധന മേഖല സുസ്ഥിരമായി നിലനിർത്തുന്നതിന് നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരമുള്ള കർത്തവ്യങ്ങൾ ഉണ്ടായിരിക്കുന്നതാണ്.



(8) മത്സ്യബന്ധന വകുപ്പ് വഴി ലഭിച്ചിട്ടുള്ള വ്യവസ്ഥാപിത ലൈസൻസുള്ളവരുടെ ഉറപ്പിച്ച യന്ത്രത്തിനല്ലാതെ പുതിയതായി സ്ഥാപിതമാകുന്നതിന് രജിസ്ട്രേഷനോ ലൈസൻസോ നൽകുവാൻ പാടുള്ളതല്ല;

എന്നാൽ ഒരു ശാസ്ത്രീയ പഠനത്തിന് വിധേയമായി നിർണ്ണയിക്കപ്പെട്ട രീതിയിൽ പുതിയ രജിസ്ട്രേഷൻ നൽകാവുന്നതാണ്.

(9) തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിന്റെ നിയന്ത്രണത്തിലുള്ള ഏതെങ്കിലും പൊതുജലാശയത്തിൽ മത്സ്യബന്ധന പ്രവർത്തനത്തിൽ ഏർപ്പെടുന്നതിനായി ഈ ആക്റ്റിലെ വ്യവസ്ഥകൾ പ്രകാരം നേടിയ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ലൈസൻസ് എന്നിവ കൂടാതെ ബന്ധപ്പെട്ട തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിന്റെ അനുമതിയും നേടിയിരിക്കേണ്ടതാണ്.

(10) യാതൊരാളും ഒരേ സമയം ഒന്നിൽ കൂടുതൽ ചീനവലയോ അല്ലെങ്കിൽ നാലിൽ കൂടുതൽ ഊന്നിവലകളോ അഥവാ കുറ്റിവലകളോ അല്ലെങ്കിൽ ഒരേ ഇനത്തിൽപ്പെടുന്ന നാലിൽ കൂടുതൽ സ്വതന്ത്രവലകളോ മത്സ്യബന്ധനത്തിനായി ഉപയോഗിക്കുന്നതിനുള്ള രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ലൈസൻസ് എന്നിവ നേടാൻ പാടില്ലാത്തതും, അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥൻ അപ്രകാരം അനുവദിക്കുവാൻ പാടില്ലാത്തതുമാണ്;

എന്നാൽ 2021-ലെ കേരള ഉൾനാടൻ ഫിഷറീസും അക്വാകൾച്ചറും (ഭേദഗതി) ആക്റ്റ് പ്രാബല്യത്തിൽ വരുന്നതിനുമുമ്പ് തത്സമയം പ്രാബല്യത്തിലുണ്ടായിരുന്ന വ്യവസ്ഥകൾ പ്രകാരം നിലവിൽ സ്വായത്തമാക്കിയവയുടെ കാര്യത്തിൽ മേൽപ്പറഞ്ഞ പരിധി ബാധകമായിരിക്കുന്നതല്ല.

(11) ഈ ആക്റ്റിലെയും അതിൻ കീഴിൽ ഉണ്ടാക്കപ്പെട്ടിട്ടുള്ള ചട്ടങ്ങളിലെയും വ്യവസ്ഥകൾ പ്രകാരം ഫിൽട്രേഷൻ ഏർപ്പെടുത്തുന്നതിനായി രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ലൈസൻസ് എന്നിവ സ്വായത്തമാക്കാത്ത യാതൊരാളും സ്വകാര്യ ജലാശയത്തിലോ പൊതു ജലാശയത്തിലോ ഫിൽട്രേഷൻ ഏർപ്പെടുത്തുവാൻ പാടുള്ളതല്ല. ലൈസൻസോ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റോ സ്വായത്തമാക്കിക്കൊണ്ട് ഏർപ്പെടുത്തുന്ന ഫിൽട്രേഷൻ താഴെപ്പറയുന്ന നിയന്ത്രണങ്ങൾക്കും നിരോധനങ്ങൾക്കും വിധേയമായിരിക്കുന്നതാണ്, അതായത്:—



(എ) ഫിൽട്രേഷനുവേണ്ടി നേടിയ ലൈസൻസിന്റെ അടിസ്ഥാനത്തിൽ 2014-ലെ മത്സ്യവിത്ത് ആക്റ്റ് (2015-ലെ 4-ാം ആക്റ്റ്) പ്രകാരം സാക്ഷ്യപ്പെടുത്തിയ മത്സ്യവിത്ത് ഉപയോഗിച്ചുള്ളതല്ലാതെ മറ്റ് യാതൊരു അക്വാകൾച്ചർ പ്രവർത്തനങ്ങളും നടത്തുവാൻ പാടുള്ളതല്ല;

(ബി) യാതൊരാളും ആന്റിബയോട്ടിക്സുകൾ, രാസപദാർത്ഥങ്ങൾ, കീടനാശിനികൾ, അക്വാകൾച്ചറിനുവേണ്ടി ഉപയോഗിക്കുന്ന മറ്റ് മരുന്നുകൾ എന്നിവ ഫിൽട്രേഷനായുള്ള പ്രദേശത്ത് ഉപയോഗിക്കുവാൻ പാടുള്ളതല്ല;

(സി) ഏതൊരു ഫിൽട്രേഷൻ പ്രദേശത്തെയും തൂമ്പുകളിൽ രാത്രികാലങ്ങളിൽ മത്സ്യങ്ങളെ ആകർഷിച്ച് കയറ്റുന്നതിനായി ഇരുപത് വാട്സിൽ കൂടുതൽ പ്രകാശമുള്ള വിളക്കുകൾ ഒരേണ്ണമായോ ഒന്നിലധികമായോ യാതൊരാളും ഉപയോഗിക്കുവാൻ പാടുള്ളതല്ല;

(ഡി) യാതൊരാളും ഫിൽട്രേഷൻ പ്രദേശത്തേക്ക് മത്സ്യങ്ങളെ തീറ്റ നൽകി ആകർഷിക്കുവാൻ പാടുള്ളതല്ല;

(ഇ) യാതൊരാളും 2014-ലെ മത്സ്യവിത്ത് ആക്റ്റ് (2015-ലെ 4-ാം ആക്റ്റ്) പ്രകാരം സാക്ഷ്യപ്പെടുത്താത്ത ചെമ്മീൻകുഞ്ഞുങ്ങളെ ഫിൽട്രേഷൻ പ്രദേശങ്ങളിൽ നിക്ഷേപിക്കുവാൻ പാടുള്ളതല്ല;

(എഫ്) യാതൊരാളും ഫിൽട്രേഷൻ പ്രദേശത്ത് നിന്ന് മത്സ്യത്തെ ശേഖരിക്കുന്നതിനായി ഇരുപത് മില്ലിമീറ്ററിൽ കുറഞ്ഞ കണ്ണിവലിപ്പമുള്ള വലകൾ തൂമ്പുകളിൽ ഉപയോഗിക്കുവാൻ പാടുള്ളതല്ല;

(ജി) യാതൊരാളും പരമ്പരാഗത ഫിൽട്രേഷൻ പ്രദേശം നികത്തിയെടുക്കാൻ പാടുള്ളതല്ല;

(എച്ച്) മത്സ്യത്തൊഴിലാളികൾക്കുള്ള പരമ്പരാഗത മത്സ്യബന്ധന അവകാശം നിലവിലുള്ള ഫിൽട്രേഷൻ പ്രദേശത്ത് ആയത് അനുവദിച്ചുകൊണ്ട്, സർക്കാർ കാലാകാലങ്ങളിൽ ഗസറ്റ് വിജ്ഞാപനത്തിലൂടെ പ്രസിദ്ധപ്പെടുത്തുന്ന കാലയളവിലല്ലാതെ യാതൊരാളും അത്തരത്തിലുള്ള മത്സ്യബന്ധനം നടത്തുവാൻ പാടുള്ളതല്ല;



എന്നാൽ അക്വാകൾച്ചർ പ്രവർത്തനങ്ങൾ ഏർപ്പെടുത്തുന്നതിനായി രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ലൈസൻസ് എന്നിവ നേടിയ ജല പ്രദേശത്ത് പരമ്പരാഗത മത്സ്യബന്ധനാവകാശം ഇല്ലാതിരിക്കുന്നതും, പ്രസ്തുത സ്ഥലത്ത് യാതൊരു കാരണവശാലും ഫിൽട്രേഷൻ നടത്തുവാൻ പാടില്ലാത്തതുമാണ്. പ്രസ്തുത പ്രദേശത്ത് വീണ്ടും ഫിൽട്രേഷൻ ഏർപ്പെടുത്തേണ്ടതുണ്ടെങ്കിൽ, അക്വാകൾച്ചർ പ്രവർത്തനത്തിനായി നേടിയ രജിസ്ട്രേഷൻ, ലൈസൻസ് എന്നിവ റദ്ദാക്കിയ ശേഷം ഫിൽട്രേഷൻ ഏർപ്പെടുത്തുന്നതിനുള്ള രജിസ്ട്രേഷൻ, ലൈസൻസ് എന്നിവ പുതിയതായി കരസ്ഥമാക്കേണ്ടതും, പ്രസ്തുത സ്ഥലത്ത് മേൽപ്പറഞ്ഞ മത്സ്യബന്ധനാവകാശം പുനഃസ്ഥാപിക്കപ്പെടേണ്ടതുമാണ്;

(ഐ) പുതിയതായി വർഷക്കെട്ട് ഏർപ്പെടുത്തുന്നതിനുള്ള രജിസ്ട്രേഷൻ യാതൊരാൾക്കും നൽകുവാൻ പാടുള്ളതല്ല;

(ജെ) മത്സ്യങ്ങളെ ജീവനോടെയോ അല്ലാതെയോ പിടിച്ചെടുക്കുന്നതിന് ഒരു വിധത്തിലുമുള്ള കീടനാശിനികളോ വിഷവസ്തുക്കളോ സ്മോടക വസ്തുക്കളോ, മത്സ്യങ്ങളെ മയക്കുന്ന പദാർത്ഥങ്ങളോ മറ്റ് രാസപദാർത്ഥങ്ങളോ യാതൊരാളും ഫിൽട്രേഷൻ ഏർപ്പെടുത്തിയിരിക്കുന്ന പ്രദേശത്ത് നേരിട്ടോ, മറ്റു വസ്തുക്കളോടൊപ്പം കലർത്തിയോ ഉപയോഗിക്കുവാൻ പാടുള്ളതല്ല;

(കെ) യാതൊരാളും ഫിൽട്രേഷൻ പ്രദേശത്ത് ജലമലിനീകരണത്തിന് കാരണമാകുന്ന ഏതു തരത്തിലുമുള്ള ജൈവ-രാസമാലിന്യങ്ങൾ, ഗാർഹിക മാലിന്യങ്ങൾ, പ്ലാസ്റ്റിക് മാലിന്യങ്ങൾ എന്നിവ നേരിട്ടോ മറ്റേതെങ്കിലും മാർഗ്ഗത്തിൽ കൂടിയോ നിക്ഷേപിക്കുകയോ നിക്ഷേപിക്കുന്നതിന് കാരണമാകുകയോ ചെയ്യുവാൻ പാടുള്ളതല്ല;

(12) പൊതു ജലാശയങ്ങളിൽ പ്രകൃതിദത്തമായി നിക്ഷേപമുള്ള കക്കവർഗ്ഗ ജീവിയുടെയോ അവയുടെ പുറംതോടിന്റെയോ വ്യാവസായിക ശേഖരണം നിർണ്ണയിക്കപ്പെട്ട പ്രകാരമുള്ള നിയന്ത്രണത്തിനും നിരോധനത്തിനും വിധേയമായിരിക്കുന്നതാണ്.

(13) മത്സ്യബന്ധനം നടത്തിയതോ ശേഖരിച്ചിട്ടുള്ളതോ സംഭരിച്ചിട്ടുള്ളതോ ആയ കക്കവർഗ്ഗ ജീവികളെ അവയുടെ പുറംതോട് അവസ്ഥയിലോ അല്ലാതെയോ നിർണ്ണയിക്കപ്പെട്ട പ്രകാരമുള്ള കടത്ത് പെർമിറ്റിന്റെ അടിസ്ഥാനത്തിലല്ലാതെ ഒരു



സ്ഥലത്ത് നിന്നും മറ്റൊരു സ്ഥലത്തേക്ക് ഇരുമ്പു കിലോ ഗ്രാമിൽ കൂടുതലായി കടത്തുവാൻ പാടുള്ളതല്ല.

(14) ഈ വകുപ്പിലെ വ്യവസ്ഥകൾ ലംഘിക്കുന്ന ഏതൊരാളും 36-ാം വകുപ്പ് പ്രകാരമുള്ള ശിക്ഷാനടപടികൾക്ക് വിധേയനാകുന്നതാണ്.”.

6. 6-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 6-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“6. തെരഞ്ഞെടുത്ത ജലാശയങ്ങളിലെ മത്സ്യസംരക്ഷണം.—(1) മത്സ്യ സംരക്ഷണത്തിനായി നദികൾ, കായലുകൾ, റിസർവോയറുകൾ, തടാകങ്ങൾ, സർക്കാർ ഇതിലേക്കായി വിജ്ഞാപനം ചെയ്തിട്ടുള്ള മറ്റ് ജലാശയങ്ങൾ എന്നിവിടങ്ങളിൽ താഴെപ്പറയുന്ന പ്രവൃത്തികൾ നടത്തുവാൻ പാടുള്ളതല്ല, അതായത്:—

(എ) ജലാശയത്തിന്റെ സ്വാഭാവിക ഒഴുക്കിനും മത്സ്യത്തിന്റെ സഞ്ചാരത്തിനും പ്രജനനത്തിനും തടസ്സം സൃഷ്ടിക്കുന്ന തരത്തിലുള്ള നിർമ്മിതി;

(ബി) ജലാശയത്തിൽ ഖരരൂപത്തിലുള്ളതോ ദ്രവരൂപത്തിലുള്ളതോ ആയ മലിനവസ്തുക്കൾ, രാസവസ്തുക്കൾ, കീടനാശിനികൾ, പ്ലാസ്റ്റിക് എന്നിവ നിക്ഷേപിക്കൽ;

(സി) സർക്കാർ വിജ്ഞാപനം വഴി അനുവദിച്ചിട്ടുള്ളവയല്ലാത്ത വിദേശ മത്സ്യ ഇനത്തിന്റെ പ്രജനനം, നിക്ഷേപം, പരിപാലനം, വിപണനം;

(ഡി) വന്യജീവി സങ്കേതത്തിലെ ജലാശയങ്ങളിൽ തദ്ദേശീയമായ മത്സ്യസമ്പത്തിന് ഹാനികരമായേക്കാവുന്ന മറ്റ് മത്സ്യങ്ങളെ നിക്ഷേപിക്കൽ.

(2) പ്രകൃത്യാൽ ഉണ്ടാകുന്ന മത്സ്യവിത്തിന്റെ കാര്യത്തിൽ സർക്കാർ വിജ്ഞാപനത്തിലൂടെ അനുവദിച്ചിട്ടുള്ള ഇനങ്ങളിൽ ഉൾപ്പെടാത്തവ പൊതുജലാശയത്തിൽ നിന്ന് ശേഖരിക്കുന്നതിനോ സൂക്ഷിക്കുന്നതിനോ വളർത്തുന്നതിനോ വിൽപന നടത്തുന്നതിനോ വാങ്ങുന്നതിനോ പരിവഹനം നടത്തുന്നതിനോ പാടുള്ളതല്ല:

എന്നാൽ ഫിഷറീസ് ഡയറക്ടറുടെ അനുമതിയോടെയും അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ മേൽനോട്ടത്തിലും കേന്ദ്രസർക്കാരിന്റെയോ



സംസ്ഥാന സർക്കാരിന്റെയോ ഗവേഷണ, വികസന പ്രവർത്തനങ്ങൾക്ക് വേണ്ടി അവയെ ശേഖരിക്കാവുന്നതാണ്.

(3) ഈ വകുപ്പിലെ വ്യവസ്ഥകൾ ലംഘിക്കുന്ന ഏതൊരാളും 36-ാം വകുപ്പ് പ്രകാരമുള്ള ശിക്ഷാ നടപടികൾക്ക് വിധേയനാകുന്നതാണ്.

6എ. പ്രാദേശിക ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിലിന്റെ രൂപീകരണം.—(1) ഉൾനാടൻ ജലാശയങ്ങളിലെ മത്സ്യസംരക്ഷണം സുസ്ഥിരമായും ഉത്തരവാദിത്തപരമായും നിർവ്വഹിക്കപ്പെടുന്നുണ്ടെന്നും, ഈ ആക്റ്റിലെയും അതിൻ കീഴിലുണ്ടാക്കപ്പെടുന്ന ചട്ടങ്ങളിലെയും വ്യവസ്ഥകൾ ശരിയായ രീതിയിൽ നടപ്പിലാക്കപ്പെടുന്നുണ്ടെന്നും ഉറപ്പ് വരുത്തുന്നതിനായി നദികൾ, കായലുകൾ, തടാകങ്ങൾ, ഫിൽട്രേഷൻ പ്രദേശങ്ങൾ, മറ്റ് പാടങ്ങൾ, ചതുപ്പ് പ്രദേശങ്ങൾ, സർക്കാർ ഇതിലേക്കായി വിജ്ഞാപനം ചെയ്തിട്ടുള്ള മറ്റ് പൊതു ജലാശയങ്ങൾ എന്നിവയെ അടിസ്ഥാനപ്പെടുത്തി അവയെ ഒന്നാകെയോ ഭാഗങ്ങളായി തിരിച്ചോ സർക്കാരിന്, ഗസറ്റ് വിജ്ഞാപനം വഴി, പ്രാദേശിക ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിലുകൾ രൂപീകരിക്കാവുന്നതാണ്.

(2) പ്രാദേശിക ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിലിൽ താഴെപ്പറയുന്ന അംഗങ്ങൾ ഉണ്ടായിരിക്കേണ്ടതാണ്, അതായത്:—

- (i) ബന്ധപ്പെട്ട ജലാശയത്തിന്റെ കൂടുതൽ ഭാഗം - ചെയർപേഴ്സൺ ഉൾപ്പെടുന്ന ജില്ലയുടെ കളക്ടർ
- (ii) ബന്ധപ്പെട്ട ജലാശയത്തിന്റെ കൂടുതൽ ഭാഗം - അംഗങ്ങൾ ഉൾപ്പെടുന്ന ഗ്രാമപഞ്ചായത്ത് പ്രസിഡന്റ്/ മുനിസിപ്പാലിറ്റി ചെയർപേഴ്സൺ/ മുനിസിപ്പൽ കോർപ്പറേഷൻ സ്റ്റാന്റിംഗ് കമ്മിറ്റി (വികസനം) ചെയർമാൻ (പരമാവധി ഏഴ് പേർ)
- (iii) ബന്ധപ്പെട്ട മത്സ്യത്തൊഴിലാളി വികസന ക്ഷേമ - അംഗങ്ങൾ സഹകരണ സംഘം പ്രസിഡന്റുമാരിൽ നിന്നും സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്നവർ (പരമാവധി രണ്ട് പേർ)
- (iv) ഫിഷറീസ് രംഗത്തെ വിദഗ്ധരിൽ നിന്നും സർക്കാർ - അംഗങ്ങൾ നാമനിർദ്ദേശം ചെയ്യുന്നവർ (പരമാവധി രണ്ട് പേർ)



- (v) ഉൾനാടൻ മേഖലയിലെ മത്സ്യത്തൊഴിലാളി ട്രേഡ് യൂണിയൻ പ്രവർത്തകരിൽ നിന്നും സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്നവർ (പരമാവധി നാല് പേർ) - അംഗങ്ങൾ
- (vi) അൻപത് വയസ്സിനുമേൽ പ്രായമുള്ള മുതിർന്ന മത്സ്യത്തൊഴിലാളികളിൽ നിന്നും സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്നവർ (പരമാവധി രണ്ട് പേർ) - അംഗങ്ങൾ
- (vii) ബന്ധപ്പെട്ട ജലാശയത്തിന്റെ കൂടുതൽ ഭാഗം ഉൾപ്പെടുന്ന ജില്ലയിലെ പഞ്ചായത്ത് ഡെപ്യൂട്ടി ഡയറക്ടർ - അംഗം
- (viii) ബന്ധപ്പെട്ട ജലാശയത്തിന്റെ കൂടുതൽ ഭാഗം ഉൾപ്പെടുന്ന പ്രദേശത്തെ എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ, ജലസേചനം - അംഗം
- (ix) സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിലെ ഒരു ഓഫീസർ - അംഗം
- (x) ഫിഷറീസ് ജോയിന്റ് ഡയറക്ടർ (മേഖല) - അംഗം
- (xi) ബന്ധപ്പെട്ട ജലാശയത്തിന്റെ കൂടുതൽഭാഗം ഉൾപ്പെടുന്ന ജില്ലയുടെ ചുമതലയുള്ള ഫിഷറീസ് ഡെപ്യൂട്ടി ഡയറക്ടർ/ ഫിഷറീസ് അസിസ്റ്റന്റ് ഡയറക്ടർ - മെമ്പർ സെക്രട്ടറി

6ബി. പ്രാദേശിക ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിലിന്റെ അധികാരങ്ങളും കർത്തവ്യങ്ങളും ചുമതലകളും.—(1) പ്രാദേശിക ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിലിന് താഴെപ്പറയുന്ന അധികാരങ്ങളും കർത്തവ്യങ്ങളും ചുമതലകളും ഉണ്ടായിരിക്കുന്നതാണ്, അതായത്:—

(എ) ഉത്തരവാദിത്തമത്സ്യബന്ധനം, ഉൾനാടൻ മത്സ്യസമ്പത്തിന്റെ സംരക്ഷണം, സുസ്ഥിര വികസനം എന്നിവയെക്കുറിച്ച് മത്സ്യത്തൊഴിലാളികൾ, തീരദേശവാസികൾ എന്നിവർക്കിടയിൽ ബോധവൽക്കരണം നടത്തുക;



(ബി) ഉൾനാടൻ മത്സ്യസമ്പത്തിന്റെ സംരക്ഷണവുമായി ബന്ധപ്പെട്ട പ്രവർത്തനങ്ങൾ നിരീക്ഷിക്കുകയും ആവശ്യമായ ഉപദേശം നൽകുകയും ചെയ്യുക;

(സി) ഒരു പൊതു ജലാശയത്തിനോ അതിന്റെ ഭാഗത്തിനോ വേണ്ടി തദ്ദേശീയമായ ആവശ്യങ്ങൾ പരിഗണിച്ചുകൊണ്ട് ഉൾനാടൻ ഫിഷറി മാനേജ്മെന്റ് പ്ലാൻ തയ്യാറാക്കുക;

(ഡി) മത്സ്യബന്ധനം നടത്തുന്നവരുടെയും തീരദേശവാസികളുടെയും ഇടയിലുള്ള മത്സ്യബന്ധനവുമായി ബന്ധപ്പെട്ട പ്രശ്നങ്ങളും സാമൂഹിക കലഹങ്ങളും പരിഹരിക്കുക;

(ഇ) ഈ ആക്റ്റിലെ വ്യവസ്ഥകൾ കാര്യക്ഷമമായി നടപ്പിലാക്കപ്പെടുന്നുണ്ടെന്ന് പ്രാദേശികമായി ഉറപ്പ് വരുത്തുക; കൂടാതെ

(എഫ്) ഈ ആക്റ്റിലെ വ്യവസ്ഥകൾ കാര്യക്ഷമമായി നടപ്പിലാക്കപ്പെടുന്നതിന് ഗ്രാമപഞ്ചായത്ത് പ്രസിഡന്റ് ചെയർപേഴ്സണായും ഫിഷറീസ് വകുപ്പിലെ ബന്ധപ്പെട്ട സാങ്കേതിക ഉദ്യോഗസ്ഥൻ കൺവീനറായും ബന്ധപ്പെട്ട മത്സ്യത്തൊഴിലാളി വികസന ക്ഷേമ സഹകരണ സംഘം പ്രസിഡന്റുമാർ, ഗ്രാമപഞ്ചായത്തിലെ തീരദേശ വാർഡ് മെമ്പർമാർ എന്നിവർ അംഗങ്ങളുമായ വില്ലേജ്തല ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിലുകൾ ഗ്രാമപഞ്ചായത്ത് തലത്തിൽ രൂപീകരിക്കുക.

(2) കൗൺസിലിന്റെ ഭരണ സംവിധാനം, യോഗത്തിന്റെ നടപടിക്രമങ്ങൾ, അംഗങ്ങളുടെ യാത്രാബത്ത, സിറ്റിംഗ് ഫീസ് എന്നിവ നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരമായിരിക്കുന്നതാണ്.

6സി. കൗൺസിലിലെ അംഗങ്ങളുടെ ഔദ്യോഗിക കാലാവധി, രാജിവയ്ക്കൽ, ആകസ്മിക ഒഴിവുകൾ, നീക്കം ചെയ്യൽ മുതലായവ.—(1) ഔദ്യോഗിക സ്ഥാനം വഹിക്കുന്നതുവഴി കൗൺസിലിൽ അംഗങ്ങളാകുന്ന ഉദ്യോഗസ്ഥരുടെയും ജനപ്രതിനിധികളുടെയും കാലാവധി, അവർ അങ്ങനെയുള്ള ഔദ്യോഗിക സ്ഥാനം വഹിക്കുന്നതുവരെയും, നാമനിർദ്ദേശം ചെയ്യപ്പെടുന്നതുവഴി അംഗങ്ങളാകുന്നവരുടെ കാലാവധി, വിജ്ഞാപനം പ്രസിദ്ധപ്പെടുത്തുന്ന തീയതി മുതൽ അഞ്ച് വർഷത്തേക്കും ആയിരിക്കുന്നതാണ്.

(2) കൗൺസിലിലേക്ക് നാമനിർദ്ദേശം ചെയ്യപ്പെട്ടിട്ടുള്ള അനൗദ്യോഗിക അംഗത്തിന്, സർക്കാരിന്, ലിഖിതമായ നോട്ടീസ് നൽകിക്കൊണ്ട്, തന്റെ അംഗത്വം



രാജിവയ്ക്കാവുന്നതും എന്നാൽ, സർക്കാർ രാജി സ്വീകരിക്കുന്നതുവരെ തൽസ്ഥാനത്ത് തുടരേണ്ടതുമാണ്.

(3) നാമനിർദ്ദേശം ചെയ്യപ്പെടുന്ന അനുദ്യോഗിക അംഗത്തിന്റെ ഇടക്കാല ഒഴിവോ ആകസ്മിക ഒഴിവോ ഒഴിവുണ്ടായ തീയതി മുതൽ മൂന്ന് മാസത്തിനകം നികത്തേണ്ടതും അപ്രകാരം പുതിയതായി നാമനിർദ്ദേശം ചെയ്യപ്പെടുന്ന അംഗം, അദ്ദേഹം ആരുടെ ഒഴിവിലേക്കെന്നോ നാമനിർദ്ദേശം ചെയ്യപ്പെട്ടത് ആ അംഗത്തിന്റെ ശേഷിക്കുന്ന കാലയളവിലേക്ക് മാത്രം സ്ഥാനം വഹിക്കേണ്ടതുമാണ്.

(4) സർക്കാരിന്, നാമനിർദ്ദേശം ചെയ്യപ്പെട്ട ഏതൊരു അംഗത്തെയും,—

(എ) അദ്ദേഹത്തിന് ബുദ്ധിസ്ഥിരതയില്ലാത്തതായി അധികാരിതയുള്ള കോടതിയാൽ വിധിക്കപ്പെട്ടാൽ;

(ബി) അദ്ദേഹം ഒരു അവിമുക്ത നിർദ്ധനനായി അധികാരിതയുള്ള കോടതിയാൽ വിധിക്കപ്പെട്ടാൽ;

(സി) ശാരീരികമോ മാനസികമോ ആയ വൈകല്യത്താൽ അദ്ദേഹത്തിന് അപ്രകാരം തുടരുവാൻ കഴിവില്ലാതെ വന്നാൽ;

(ഡി) സർക്കാരിന്റെ അഭിപ്രായത്തിൽ, സദാചാര വിരുദ്ധമായതോ അല്ലെങ്കിൽ സാമ്പത്തിക ക്രമക്കേടുകൾ ഉൾപ്പെട്ടതോ ആയ കുറ്റകൃത്യത്തിന് അദ്ദേഹം ശിക്ഷിക്കപ്പെട്ടാൽ,

തൽസ്ഥാനത്തുനിന്നും നീക്കം ചെയ്യാവുന്നതാണ്.”.

7. 8-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 8-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“8. അക്വാകൾച്ചർ പ്രവർത്തനങ്ങളുടെ നിയന്ത്രണം.—(1)ഈ ആക്റ്റിലെ വ്യവസ്ഥകൾ പ്രകാരം അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥനിൽ നിന്നും രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ലൈസൻസ് എന്നിവ നേടാത്ത യാതൊരാളും ഏതൊരു ഉൾനാടൻ ജലാശയത്തിലും അക്വാകൾച്ചർ പ്രവർത്തനങ്ങളിൽ ഏർപ്പെടുവാൻ പാടുള്ളതല്ല;

എന്നാൽ ഏതെങ്കിലും ഒരു തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിന്റെ അതിർത്തിയിൽ മാത്രം ഉൾപ്പെടുന്ന ഒരു പൊതുജലാശയത്തിൽ അക്വാകൾച്ചർ പ്രവർത്തനത്തിൽ ഏർപ്പെടുന്നതിന് രജിസ്ട്രേഷനും ലൈസൻസും ലഭിക്കുന്നതിന്



ബന്ധപ്പെട്ട തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിന്റെ അനുമതിപത്രം കൂടി ഉണ്ടായിരിക്കേണ്ടതാണ്:

എന്നുമാത്രമല്ല ഗസറ്റ് വിജ്ഞാപനം മുഖേന സർക്കാർ നിഷ്കർഷിക്കുന്ന വലിപ്പത്തിലും തരത്തിലുമുള്ള ചെറിയ കുളത്തിൽ/ടാങ്കിൽ വിനോദത്തിനായി മത്സ്യത്തെ പരിപാലിക്കുന്നതിന് ഈ വകുപ്പ് പ്രകാരം രജിസ്ട്രേഷനോ ലൈസൻസോ ആവശ്യമില്ല.

(2) സർക്കാരിന്, ഗസറ്റ് വിജ്ഞാപനം വഴി, അക്വാകൾച്ചറുമായി ബന്ധപ്പെട്ട പ്രവർത്തനങ്ങളിൽ താഴെപ്പറയുന്ന എല്ലാമോ, ഏതെങ്കിലുമോ സംഗതികൾ, സ്ഥിരമോ താൽക്കാലികമോ ആയി, പരിമിതപ്പെടുത്തുകയോ നിയന്ത്രിക്കുകയോ നിരോധിക്കുകയോ ചെയ്യാവുന്നതാണ്, അതായത്:—

(എ) ഓരോ അക്വാകൾച്ചർ രീതിയിലും പരമാവധി ഉപയോഗിക്കാവുന്ന മത്സ്യവിത്തിന്റെ എണ്ണം, ഉപയോഗിക്കുന്ന മത്സ്യ ഇനത്തിനനുസരിച്ച് പരിമിതപ്പെടുത്തുക;

(ബി) ഏതെങ്കിലും മരുന്നുകൾ, ആന്റിബയോട്ടിക്കുകൾ, കീടനാശിനികൾ, മത്സ്യനാശിനികൾ, പ്രൊബയോട്ടിക്കുകൾ, ഗ്രോത്ത് പ്രൊമോട്ടറുകൾ, മറ്റ് രാസവസ്തുക്കൾ എന്നിവയുടെ ഉപയോഗം പൂർണ്ണമായും നിയന്ത്രിക്കുക, ഉപയോഗിക്കാവുന്നവയുടെ പരമാവധി അളവ് നിശ്ചയിക്കുക, അവയുടെ ശരിയായ ഉപയോഗം ഉറപ്പ് വരുത്തുന്നതിന് മത്സ്യക്കൃഷിക്കാരന് സാങ്കേതിക ഉപദേശം നൽകുന്നവരുടെ വിദ്യാഭ്യാസ യോഗ്യത നിശ്ചയിക്കുക;

(സി) മത്സ്യങ്ങളുടെ പ്രജനനകേന്ദ്രങ്ങളോ നഴ്സറികളോ ആയ പാരിസ്ഥിതികപ്രാധാന്യമുള്ള പ്രദേശങ്ങളെ അക്വാകൾച്ചറിനായി ഉപയോഗപ്പെടുത്തുക;

(ഡി) ഓരോ തരം അക്വാകൾച്ചർ രീതിയിലും വളർത്താവുന്ന പരമാവധി മത്സ്യത്തിന്റെ തൂക്കം അഥവാ 'ബയോമാസ്സ്' മത്സ്യ ഇനത്തിനനുസരിച്ച് പരിമിതപ്പെടുത്തുക;

(ഇ) ഒരു വിള നെൽകൃഷിയെങ്കിലും ചെയ്യാൻ അനുയോജ്യമായ ഏതൊരു പാടത്തും നെൽക്കൃഷിക്കാലയളവിൽ അക്വാകൾച്ചർ പ്രവർത്തനത്തിൽ ഏർപ്പെടുന്നത് നിരോധിക്കുക:



എന്നാൽ നെൽകൃഷിക്ക് അനുയോജ്യമല്ലായെന്ന് ബന്ധപ്പെട്ട ജില്ലയുടെ പ്രിൻസിപ്പൽ അഗ്രിക്കൾച്ചർ ഓഫീസർ സാക്ഷ്യപ്പെടുത്തുന്ന പാടങ്ങൾക്ക് ഈ നിരോധനം ബാധകമല്ല.

(3) ക്യാറന്റൈൻ നടപടികൾക്കും ഗുണമേന്മ പരിശോധനകൾക്കും വിധേയമാക്കാതെ, മത്സ്യകൃഷിക്കായി രാജ്യത്തിന് പുറത്തുള്ള യാതൊരു മത്സ്യത്തെയും അവയുടെ വിത്തുകളേയും ഉപയോഗപ്പെടുത്തുവാൻ പാടുള്ളതല്ല.

(4) മത്സ്യരോഗം ബാധിച്ച കൃഷിയിടത്തിലെ ജലം അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ മേൽനോട്ടത്തിൽ അണുവിമുക്തമാക്കാതെ യാതൊരു പൊതുജലാശയത്തിലേക്കും തുറന്നുവിടുവാൻ പാടുള്ളതല്ല.

(5) ഓരോ പൊതുജലാശയത്തിലും അക്വാകൾച്ചർ പ്രവർത്തനങ്ങൾ ഏർപ്പെടുത്തുന്നതിനുള്ള പരമാവധി വഹനക്ഷമത, ഈ ആക്റ്റിലെ 8എ വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പ് പ്രകാരം രൂപീകരിക്കപ്പെടുന്ന ജില്ലാ അക്വാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസിയുടെ ശിപാർശയുടെ അടിസ്ഥാനത്തിൽ ഗസറ്റ് വിജ്ഞാപനം മുഖേന സർക്കാരിന് നിശ്ചയിക്കാവുന്നതും ആയതിന് വിരുദ്ധമായി യാതൊരാൾക്കും പുതിയ രജിസ്ട്രേഷനും ലൈസൻസും നൽകുവാൻ പാടില്ലാത്തതുമാണ്.

(6) വേലിയേറ്റ-വേലിയിറക്ക പ്രതിഭാസം അനുഭവപ്പെടുന്ന ഒരു പൊതുജലാശയത്തിൽ അക്വാകൾച്ചർ നടത്തുന്നതിനായുള്ള രജിസ്ട്രേഷനും ലൈസൻസും ആ പ്രദേശത്തിനടുത്ത് താമസിക്കുന്ന മത്സ്യത്തൊഴിലാളി ഗ്രൂപ്പ്, ഉൾനാടൻ മത്സ്യത്തൊഴിലാളി, വനിത അയൽക്കൂട്ടം, ആക്റ്റിവിറ്റി ഗ്രൂപ്പ്, നാമമാത്രകർഷകൻ എന്നിങ്ങനെയുള്ള മുൻഗണനാക്രമം പാലിക്കാതെ യാതൊരാൾക്കും അനുവദിക്കുവാൻ പാടുള്ളതല്ല. ഇവരുടെ അഭാവത്തിൽ മാത്രമേ മറ്റുള്ളവരെ പരിഗണിക്കാവൂ.

(7) ഏതൊരു സാഹചര്യത്തിലും ഏതൊരാൾക്കും നൂറ് ഘനമീറ്റർ വ്യാപ്തിയിൽ കൂടുതൽ മത്സ്യക്കൂടുകളും ഇരുപത്തിയഞ്ച് ചതുരശ്രമീറ്റർ വിസ്തൃതിയിൽ കൂടുതലായി തട്ടുകളും നൂറ് ചതുരശ്ര മീറ്റർ വിസ്തൃതിയിൽ കൂടുതലായി വല വളപ്പുകളും അനുവദിക്കുവാൻ പാടുള്ളതല്ല.

(8) വേലിയേറ്റ-വേലിയിറക്ക പ്രതിഭാസം അനുഭവപ്പെടാത്ത, ഒരു പൊതു ജലാശയത്തിൽ അക്വാകൾച്ചർ പ്രവർത്തനത്തിൽ ഏർപ്പെടുന്നതിനായുള്ള



രജിസ്ട്രേഷനും ലൈസൻസും ആ പ്രദേശത്തിനടുത്ത് താമസിക്കുന്ന മത്സ്യത്തൊഴിലാളി ഗ്രൂപ്പ്, ഉൾനാടൻ മത്സ്യത്തൊഴിലാളി, വനിത അയൽക്കൂട്ടം, ആക്റ്റിവിറ്റി ഗ്രൂപ്പ്, പട്ടികജാതി പട്ടികവർഗ്ഗ വിഭാഗക്കാർ, വിമുക്തഭടൻ, നാമമാത്ര കർഷകൻ എന്നിങ്ങനെയുള്ള മുൻഗണനാക്രമം പാലിക്കാതെ യാതൊരാൾക്കും അനുവദിക്കാൻ പാടുള്ളതല്ല:

എന്നാൽ ജലസംഭരണികളുടെ കാര്യത്തിൽ ബന്ധപ്പെട്ട പ്രദേശത്തെ മത്സ്യത്തൊഴിലാളി സഹകരണസംഘത്തിന്റെ അഭാവത്തിൽ മാത്രമേ മറ്റുള്ളവരെ പരിഗണിക്കേണ്ടതുള്ളൂ:

എന്നുമാത്രമല്ല വനപ്രദേശത്തുള്ള പൊതു ജലാശയത്തിൽ അക്യാകൾച്ചർ ഏർപ്പെടുത്തുന്നതിനുള്ള അവകാശം പട്ടികവർഗ്ഗ വിഭാഗത്തിൽപ്പെട്ടവർക്ക് മാത്രമായി നിജപ്പെടുത്തിയിരിക്കുന്നു.

(9) പൊതുജലാശയങ്ങളിലെ അക്യാകൾച്ചർ പ്രവർത്തനങ്ങൾ യാതൊരു കാരണവശാലും പരിസ്ഥിതിക്ക് ഹാനികരമാകാൻ പാടുള്ളതല്ല.

(10) അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ മുൻകൂർ അനുമതിയില്ലാതെ യാതൊരാളും ജീവനുള്ള വളർത്തു മത്സ്യങ്ങളെ ഒരു അക്യാകൾച്ചർ സ്ഥലത്ത് നിന്ന് പൊതുജലാശയത്തിലേക്ക് നിക്ഷേപിക്കുവാനോ ഇറക്കുവാനോ പാടുള്ളതല്ല.

(11) യാതൊരാളും സർക്കാർ ഉത്തരവുമൂലം ഇതിലേക്കായി നിശ്ചയിച്ച വിദ്യാഭ്യാസയോഗ്യതയുള്ള ആളിന്റെ ലിഖിതമായ നിർദ്ദേശം കൂടാതെ പൊതു ജലാശയത്തിലോ സ്വകാര്യ ജലാശയത്തിലോ കീടനാശിനികളോ ആന്റിബയോട്ടിക്കുകളോ പ്രൊബയോട്ടിക്കുകളോ രാസവസ്തുക്കളോ മറ്റ് മരുന്നുകളോ ഉപയോഗിക്കുവാൻ പാടുള്ളതല്ല.

(12) ജൈവസുരക്ഷാ മാർഗ്ഗങ്ങൾ അവംലംബിക്കാതെ യാതൊരാളും എതെങ്കിലും വിദേശ രാജ്യങ്ങളിൽ നിന്നുള്ള അനുവദനീയമായ മത്സ്യ ഇനത്തിന്റെ അക്യാകൾച്ചർ പ്രവർത്തനങ്ങളിൽ ഏർപ്പെടുവാൻ പാടുള്ളതല്ല.

(13) ശാസ്ത്രീയ ചെമ്മീൻ കൃഷി ചെയ്യുന്ന ജലാശയത്തിൽ നിന്നും അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ മുൻകൂർ അനുമതി ഇല്ലാതെ പൊതുജലാശയത്തിലേക്ക് ജലം ഇറക്കുവാൻ പാടുള്ളതല്ല.



(14) ജലഗതാഗതത്തിന് തടസ്സമാകുന്ന വിധത്തിൽ യാതൊരു അക്വാകൾച്ചർ പ്രവർത്തനവും നടത്തുവാൻ പാടുള്ളതല്ല.

(15) പൊതുജലാശയത്തിലെ യാതൊരു അക്വാകൾച്ചർ പ്രവർത്തനവും ആ ജലാശയത്തിന്റെ മറ്റ് പൊതു ആവശ്യങ്ങളെ തടസ്സപ്പെടുത്തുന്ന വിധത്തിൽ ആകുവാൻ പാടുള്ളതല്ല.

(16) അക്വാകൾച്ചർ പ്രവർത്തനത്തിന്റെ ഏതെങ്കിലും അടിസ്ഥാന സൗകര്യത്തിനോ വിളയ്ക്കോ നാശം വരുത്താവുന്ന ഏതെങ്കിലും പ്രവൃത്തിയിൽ യാതൊരാളും ഏർപ്പെടുവാൻ പാടുള്ളതല്ല.

(17) പൊതുജലാശയത്തിൽ അക്വാകൾച്ചർ പ്രവർത്തനത്തിൽ ഏർപ്പെടുന്നതിന് മത്സ്യക്കൂട്, വലവളപ്പ്, തട്ട് എന്നിവയ്ക്ക് അനുവാദം നേടിയ ഒരു സ്ഥാനത്ത് നിന്ന് മാറ്റി മറ്റൊരിടത്തേക്ക് സ്ഥാപിക്കുന്നത് നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരത്തിൽ മാത്രം ആയിരിക്കേണ്ടതാണ്.

(18) അക്വാകൾച്ചർ പ്രവർത്തനത്തിൽ ഏർപ്പെടുന്നതിന് രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ലൈസൻസ് എന്നിവ നേടിയ ഏതൊരാളിനും അക്വാകൾച്ചർ മേഖലയെ സുസ്ഥിരമായി നിലനിർത്തുന്നതിന് നിർണ്ണയിക്കപ്പെട്ട പ്രകാരമുള്ള കർത്തവ്യങ്ങൾ ഉണ്ടായിരിക്കുന്നതാണ്.

(19) ഈ വകുപ്പിലെ വ്യവസ്ഥകൾ ലംഘിക്കുന്ന ഏതൊരാളും 36-ാം വകുപ്പ് പ്രകാരം ശിക്ഷാ നടപടികൾക്ക് വിധേയനാകുന്നതാണ്.

8എ. ജില്ലാ അക്വാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസിയുടെ രൂപീകരണം.—(1) അക്വാകൾച്ചർ മേഖലയുടെ സുസ്ഥിരവികസനം ഉറപ്പാക്കുന്നതിനും ഉത്തരവാദിത്തപരമായി നടപ്പിലാക്കുന്നതിനും ഈ ആക്റ്റിലെയും അതിൻകീഴിലുണ്ടാക്കപ്പെടുന്ന ചട്ടങ്ങളിലെയും വ്യവസ്ഥകൾ ശരിയായ രീതിയിൽ നടപ്പിലാക്കപ്പെടുന്നുവെന്ന് ഉറപ്പുവരുത്തുന്നതിനും വേണ്ടി സർക്കാരിന്, ഗസറ്റ് വിജ്ഞാപനം വഴി, ജില്ലാതലത്തിൽ ഓരോ ജില്ലാ അക്വാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസി രൂപീകരിക്കാവുന്നതാണ്. അതിൽ താഴെപ്പറയുന്ന അംഗങ്ങൾ ഉണ്ടായിരിക്കേണ്ടതാണ്, അതായത്:—

- (i) ജില്ലാ പഞ്ചായത്ത് പ്രസിഡന്റ് - ചെയർപേഴ്സൺ



- (ii) ജില്ലാകളക്ടർ - അംഗം
- (iii) ജില്ലാ പഞ്ചായത്ത് സ്റ്റാന്റിംഗ് കമ്മിറ്റി (വികസനം) - അംഗം
ചെയർപേഴ്സൺ
- (iv) അക്വാകൾച്ചർ രംഗത്തെ വിദഗ്ധരിൽനിന്നും - അംഗം
സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന ഒരു പ്രതിനിധി
- (v) മത്സ്യകർഷകരിൽ നിന്നും സർക്കാർ നാമനിർദ്ദേശം - അംഗങ്ങൾ
ചെയ്യുന്ന രണ്ട് പ്രതിനിധികൾ
- (vi) ഫിഷറീസ് ജോയിന്റ് ഡയറക്ടർ (മേഖല) - അംഗം
- (vii) ജില്ലാ പ്ലാനിംഗ് ഓഫീസർ - അംഗം
- (viii) പ്രിൻസിപ്പൽ അഗ്രിക്കൾച്ചർ ഓഫീസർ - അംഗം
- (ix) എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ, ഇറിഗേഷൻ - അംഗം
- (x) മാനേജർ, ലീഡ് ബാങ്ക് - അംഗം
- (xi) ജില്ലയുടെ ചുമതലയുള്ള ഫിഷറീസ് ഡെപ്യൂട്ടി - മെമ്പർ സെക്രട്ടറി
ഡയറക്ടർ/ഫിഷറീസ് അസിസ്റ്റന്റ് ഡയറക്ടർ

(2) ജില്ലാതലത്തിൽ പ്രവർത്തിക്കുന്ന ഫിഷ് ഫാർമേഴ്സ് ഡെവലപ്മെന്റ് ഏജൻസി (എഫ്.എഫ്.ഡി.എ.)യുടെ പ്രവർത്തനം അവസാനിപ്പിക്കാവുന്നതും ആയതിന്റെ ആസ്തി ബാധ്യതകളും തസ്തികകളും (1)-ാം ഉപവകുപ്പ് പ്രകാരം രൂപീകരിക്കപ്പെടുന്ന ബന്ധപ്പെട്ട ജില്ലയിലെ ജില്ലാ അക്വാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസിക്ക് കൈമാറ്റം ചെയ്യാവുന്നതുമാണ്. ഈ വിധത്തിൽ ജില്ലാ അക്വാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസിക്ക് കൈമാറ്റം ചെയ്യപ്പെടുന്ന ഫിഷ് ഫാർമേഴ്സ് ഡെവലപ്മെന്റ് ഏജൻസിയിലെ ജീവനക്കാർക്ക്, ഇപ്രകാരം ഒരു കൈമാറ്റം നടത്തിയില്ലായിരുന്നെങ്കിൽ അവർക്ക് ഉണ്ടാകുമായിരുന്ന അതേ കാലാവധിയോടെയും അതേ ശമ്പളത്തോടെയും അതേ നിബന്ധനകളോടെയും അതേ



ഉപാധികളോടെയും ഈ വ്യവസ്ഥ പ്രാബല്യത്തിൽ വന്നശേഷവും ഉദ്യോഗത്തിൽ തുടരുവാൻ അർഹത ഉണ്ടായിരിക്കുന്നതാണ്.

(3) (1)-ാം ഉപവകുപ്പ് പ്രകാരം രൂപീകരിക്കപ്പെട്ട ഏജൻസിയുടെ ഭരണസംവിധാനം, യോഗത്തിന്റെ നടപടിക്രമങ്ങൾ, അംഗങ്ങളുടെ യാത്രാബത്ത, സിറ്റിംഗ് ഫീസ് എന്നിവ നിർണ്ണയിക്കപ്പെട്ട പ്രകാരമായിരിക്കുന്നതാണ്.

(4) (2)-ാം ഉപവകുപ്പ് പ്രകാരം കൈമാറ്റം ചെയ്യപ്പെടുന്ന തസ്തികകളിലെ ജീവനക്കാർ മെമ്പർ സെക്രട്ടറിയുടെ ഭരണ നിയന്ത്രണത്തിൽ ആയിരിക്കുന്നതാണ്.

(5) ജില്ലാ അക്വാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസിയിൽ, ഔദ്യോഗിക സ്ഥാനം വഹിക്കുന്നതുവഴി അംഗങ്ങളാകുന്ന ഉദ്യോഗസ്ഥരുടെയും ജനപ്രതിനിധികളുടെയും കാലാവധി, അവർ അങ്ങനെയുള്ള ഔദ്യോഗിക സ്ഥാനം വഹിക്കുന്നതുവരെയും നാമനിർദ്ദേശം ചെയ്യപ്പെടുന്നതു വഴി അംഗങ്ങളാകുന്നവരുടെ കാലാവധി വിജ്ഞാപനം പ്രസിദ്ധപ്പെടുത്തുന്ന തീയതി മുതൽ അഞ്ച് വർഷത്തേക്കും ആയിരിക്കുന്നതാണ്.

(6) (1)-ാം ഉപവകുപ്പ് പ്രകാരം നാമനിർദ്ദേശം ചെയ്യപ്പെട്ടിട്ടുള്ള അനൗദ്യോഗിക അംഗത്തിന്, സർക്കാരിന് ലിഖിതമായ നോട്ടീസ് നൽകിക്കൊണ്ട്, തന്റെ അംഗത്വം രാജിവയ്ക്കാവുന്നതും എന്നാൽ, സർക്കാർ രാജി സ്വീകരിക്കുന്നതുവരെ തൽസ്ഥാനത്ത് തുടരാവുന്നതുമാണ്.

(7) നാമനിർദ്ദേശം ചെയ്യപ്പെടുന്ന അനൗദ്യോഗിക അംഗത്തിന്റെ ഇടക്കാല ഒഴിവോ ആകസ്മിക ഒഴിവോ, ഒഴിവുണ്ടായ തീയതി മുതൽ മൂന്നുമാസത്തിനകം നികത്തേണ്ടതും അപ്രകാരം പുതിയതായി നാമനിർദ്ദേശം ചെയ്യപ്പെടുന്ന അംഗം, ആരുടെ ഒഴിവിലേക്കാണോ നാമനിർദ്ദേശം ചെയ്യപ്പെട്ടത് ആ അംഗത്തിന്റെ ശേഷിക്കുന്ന കാലയളവിലേക്ക് മാത്രം സ്ഥാനം വഹിക്കേണ്ടതുമാണ്.

(8) സർക്കാരിന്, നാമനിർദ്ദേശം ചെയ്യപ്പെട്ട ഏതൊരു അംഗത്തെയും,—

(എ) അദ്ദേഹത്തിന് ബുദ്ധിസ്ഥിരതയില്ലാത്തതായി അധികാരിതയുള്ള കോടതിയാൽ വിധിക്കപ്പെട്ടാൽ;

(ബി) അദ്ദേഹം ഒരു അവിമുക്ത നിർദ്ധനനായി അധികാരിതയുള്ള കോടതിയാൽ വിധിക്കപ്പെട്ടാൽ;



(സി) ശാരീരികമോ മാനസികമോ ആയ വൈകല്യത്താൽ അപ്രകാരം തുടരുവാൻ കഴിവില്ലാതെ വന്നാൽ;

(ഡി) സർക്കാരിന്റെ അഭിപ്രായത്തിൽ, സദാചാര വിരുദ്ധമായതോ അല്ലെങ്കിൽ സാമ്പത്തിക ക്രമക്കേടുകൾ ഉൾപ്പെട്ടതോ ആയ ഒരു കുറ്റകൃത്യത്തിന് ശിക്ഷിക്കപ്പെട്ടാൽ,

അംഗത്വത്തിൽ നിന്നും നീക്കം ചെയ്യാവുന്നതാണ്.

8ബി. ജില്ലാതല അക്യാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസിയുടെ അധികാരങ്ങളും കർത്തവ്യങ്ങളും ചുമതലകളും.—8എ വകുപ്പ് പ്രകാരം രൂപീകരിക്കപ്പെടുന്ന ജില്ലാതല അക്യാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസിക്ക് താഴെപ്പറയുന്ന അധികാരങ്ങളും കർത്തവ്യങ്ങളും ചുമതലകളും ഉണ്ടായിരിക്കുന്നതാണ്, അതായത്:—

(എ) 4-ാം വകുപ്പ് പ്രകാരം അക്യാകൾച്ചർ പ്രദേശമായി വിജ്ഞാപനം ചെയ്യുന്നതിനുള്ള ഉൾനാടൻ ജലാശയങ്ങൾ, പ്രദേശങ്ങൾ എന്നിവ സർവ്വേ നടത്തി തിട്ടപ്പെടുത്തുക, അവയ്ക്ക് അതിർത്തി നിർണ്ണയിക്കുക, അവ സംബന്ധിച്ച ഡേറ്റാ ബുക്കുകൾ, മാപ്പുകൾ എന്നിവ തയ്യാറാക്കുക;

(ബി) അക്യാകൾച്ചർ പ്രദേശമായി തരം തിരിക്കപ്പെടുന്ന ജലാശയങ്ങളിൽ ഏർപ്പെടുത്താവുന്ന അക്യാകൾച്ചർ രീതികൾ സംബന്ധിച്ച ഗവേഷണങ്ങൾ നടത്തിപ്പിക്കുകയും നിരീക്ഷിക്കുകയും തരംതിരിക്കുകയും ചെയ്യുക;

(സി) അക്യാകൾച്ചർ പ്രദേശമായി തരംതിരിക്കപ്പെടുന്ന ഉൾനാടൻ ജലാശയങ്ങളിൽ ഏർപ്പെടുത്താവുന്ന പരമാവധി അക്യാകൾച്ചർ യൂണിറ്റുകളുടെ എണ്ണം കണക്കാക്കുകയും നിജപ്പെടുത്തുകയും ചെയ്യുക;

(ഡി) തദ്ദേശ സ്വയംഭരണ സ്ഥാപനങ്ങൾ, ജലവിഭവ വകുപ്പ്, വനം-വന്യജീവി വകുപ്പ്, കേരള സംസ്ഥാന വൈദ്യുതി ബോർഡ് എന്നിവയുടെ അധീനതയിലുള്ള ജലാശയങ്ങളിൽ അക്യാകൾച്ചർ നടത്തുന്നതിനുള്ള പ്രവർത്തനങ്ങൾ ആവിഷ്കരിക്കുകയും നിയന്ത്രിയ്ക്കുകയും ക്രാഡീകരിക്കുകയും ചെയ്യുക;

(ഇ) മത്സ്യക്കൃഷിക്കാർക്ക് മത്സ്യക്കൃഷിക്ക് സഹായകരമായ രീതിയിൽ മത്സ്യവിത്ത് കേന്ദ്രങ്ങൾ, ഡെമോൺസ്ട്രേറ്റീവ് ഫാമുകൾ, ആരോഗ്യ - പരിശോധന



കേന്ദ്രങ്ങൾ, മത്സ്യതീറ്റ വില്പന കേന്ദ്രങ്ങൾ എന്നിവ ജില്ലാ തലത്തിൽ സ്ഥാപിച്ച് പ്രവർത്തിപ്പിക്കുക;

(എഫ്) അക്വാകൾച്ചർ മേഖലയിൽ പരിശീലനപരിപാടികൾ, സെമിനാർ, ശില്പശാല, പ്രദർശനങ്ങൾ എന്നിവ ഏർപ്പെടുത്തുക;

(ജി) അക്വാകൾച്ചർ വിഷയത്തെ ആസ്പദമാക്കി ശാസ്ത്രീയ പഠന റിപ്പോർട്ടുകൾ, പുസ്തകങ്ങൾ, ദൃശ്യ-ശ്രവണ ഉപാധികൾ മുതലായവ പ്രസിദ്ധീകരിക്കുക;

(എച്ച്) അക്വാകൾച്ചർ മേഖലയിൽ ഗവേഷണ പ്രവർത്തനങ്ങൾ നടപ്പിൽ വരുത്തുകയും അതിലൂടെ ലഭിക്കുന്ന അറിവുകൾ മത്സ്യക്കൃഷിക്കാർക്ക് പ്രദാനം ചെയ്യുകയും ചെയ്യുക;

(ഐ) കാലാകാലങ്ങളിൽ അക്വാകൾച്ചർ റിസോഴ്സ് ഡേറ്റാ ബുക്കുകൾ പ്രസിദ്ധീകരിക്കുക;

(ജെ) മേൽത്തരം അക്വാകൾച്ചർ മാനേജ്മെന്റ് പ്രവർത്തനങ്ങൾക്കുവേണ്ടി മാർഗ്ഗനിർദ്ദേശങ്ങൾ രൂപീകരിക്കുക;

(കെ) ജില്ലാതലത്തിലുള്ള അക്വാകൾച്ചർ മാസ്റ്റർ പ്ലാനുകൾ തയ്യാറാക്കുക;

(എൽ) തദ്ദേശസ്വയംഭരണ സ്ഥാപനങ്ങളുടെ അക്വാകൾച്ചർ പദ്ധതികൾ ആവിഷ്കരിക്കുന്നതിനും നടപ്പിൽ വരുത്തുന്നതിനും സഹായിക്കുക;

(എം) പൊതുജലാശയങ്ങളിൽ അക്വാകൾച്ചറുമായി ബന്ധപ്പെട്ട പ്രവർത്തനങ്ങൾ നിരീക്ഷിക്കുകയും ആവശ്യമായ ഉപദേശം നൽകുകയും ചെയ്യുക;

(എൻ) പ്രാദേശികതലത്തിലും ജില്ലാതലത്തിലും ഉണ്ടാകാവുന്ന അക്വാകൾച്ചർ തർക്കങ്ങൾ പരിഹരിക്കുക; കൂടാതെ

(ഒ) അക്വാകൾച്ചർ മേഖലയുടെ വളർച്ചയ്ക്ക് ഉതകുന്നതോ ജില്ലാ അക്വാകൾച്ചർ ഡെവലപ്മെന്റ് ഏജൻസിയുടെ ഭരണനിർവ്വഹണത്തിന് ആവശ്യമായതോ ആയ, അങ്ങനെയുള്ള ന്യായമായ മറ്റുനടപടികൾ സ്വീകരിക്കുകയോ ഏർപ്പെടുത്തുകയോ ചെയ്യുക.



8സി. അലങ്കാരമത്സ്യങ്ങളുടെ വിപണനത്തിനും പ്രദർശനത്തിനും ഉള്ള നിയന്ത്രണം.—(1) ഈ ആക്റ്റിലെയും അതിൻ കീഴിൽ ഉണ്ടാക്കപ്പെടുന്ന ചട്ടങ്ങളിലേയും വ്യവസ്ഥകൾ പ്രകാരം രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റോ ലൈസൻസോ നേടാത്ത യാതൊരാളും വ്യാവസായികാടിസ്ഥാനത്തിൽ അലങ്കാര മത്സ്യങ്ങളുടെ വിപണനത്തിൽ ഏർപ്പെടുവാനോ ടിക്കറ്റ് സമ്പ്രദായം വഴി തുക ഈടാക്കിക്കൊണ്ട് അലങ്കാര മത്സ്യങ്ങളെയും ഇതര മത്സ്യങ്ങളെയും മുപ്പത് ദിവസത്തിൽ കൂടുതൽ കാലത്തേക്ക് പ്രദർശിപ്പിക്കുവാനോ പാടുള്ളതല്ല;

എന്നാൽ ഒരു അലങ്കാര മത്സ്യ ഉല്പാദന യൂണിറ്റിൽ നിന്നും അലങ്കാര മത്സ്യങ്ങൾ വില്പന നടത്തുന്നതിനും വീടുകളിൽ ചില്ല് പേടകങ്ങളിൽ അലങ്കാരമത്സ്യങ്ങളെ പ്രദർശിപ്പിക്കുന്നതിനും ഈ ഉപവകുപ്പിലെ വ്യവസ്ഥകൾ ബാധകമാകുന്നതല്ല.

(2) വിദേശ രാജ്യങ്ങളിൽ നിന്നുള്ള മത്സ്യ ഇനങ്ങളിൽ, രാജ്യത്ത് ഇറക്കുമതി ചെയ്യുന്നതിന് അനുമതിയില്ലാത്തവയുടെ വിപണനവും പ്രദർശനവും നടത്തുവാൻ പാടുള്ളതല്ല.

(3) നിരോധിക്കപ്പെട്ട വിഭാഗത്തിൽപ്പെടുന്ന ആന്റിബയോട്ടിക്കുകൾ, മറ്റ് മരുന്നുകൾ, രാസപദാർത്ഥങ്ങൾ എന്നിവയുടെ വിപണനത്തിൽ യാതൊരു അലങ്കാര മത്സ്യ വിപണന യൂണിറ്റും ഏർപ്പെടുവാൻ പാടുള്ളതല്ല.

(4) അന്യസംസ്ഥാനങ്ങളിൽനിന്നോ വിദേശരാജ്യങ്ങളിൽനിന്നോ സംസ്ഥാന ത്തിനകത്തേക്ക് കൊണ്ടുവരുന്ന അലങ്കാരമത്സ്യങ്ങൾ നിർണ്ണയിക്കപ്പെട്ട ഗുണനിലവാര സർട്ടിഫിക്കേഷൻ വിധേയമാക്കിയിരിക്കേണ്ടതാണ്. അല്ലാത്തപക്ഷം, യാതൊരാളും യാതൊരു കാരണവശാലും അലങ്കാരമത്സ്യവിപണന യൂണിറ്റുകൾ വഴി അവയെ വിൽക്കുവാനോ അലങ്കാരമത്സ്യ പ്രദർശന വേളകളിൽ പ്രദർശിപ്പിക്കുവാനോ പാടുള്ളതല്ല.

(5) അലങ്കാരമത്സ്യവിപണന യൂണിറ്റുകളിലും അലങ്കാര മത്സ്യ പ്രദർശന മേളകളിലും സംഭരിച്ചിരിക്കുന്ന മത്സ്യങ്ങളിൽ രോഗബാധ പ്രത്യക്ഷപ്പെടുകയാണെങ്കിൽ അത്തരം രോഗം ബാധിച്ച മത്സ്യങ്ങളെയോ അല്ലെങ്കിൽ അത്തരം മത്സ്യങ്ങൾ സൂക്ഷിച്ചിട്ടുള്ള ജലമോ അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ മേൽനോട്ടത്തിൽ ട്രീറ്റ്മെന്റിന് വിധേയമാക്കാതെ യാതൊരാളും സ്വകാര്യമായതോ പൊതുവായതോ ആയ യാതൊരു ജലാശയത്തിലേക്കും തുറന്നുവിടാൻ പാടുള്ളതല്ല.



(6) മേൽ ഉപവകുപ്പുകളിലെ വ്യവസ്ഥകൾ ലംഘിക്കുന്ന ഏതൊരാളും 36-ാം വകുപ്പ് പ്രകാരമുള്ള ശിക്ഷാനടപടികൾക്ക് വിധേയനാകുന്നതാണ്.”.

8. 11-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 11-ാം വകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

9. 13-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 13-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിൽ "രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ് ഉള്ള" എന്ന വാക്കുകൾക്ക് മുമ്പായി "സ്വതന്ത്രവലയുടെ" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.

10. 14-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 14-ാം വകുപ്പിനുപകരമായി താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“14. ഉടമസ്ഥാവകാശം കൈമാറ്റം ചെയ്യൽ.—(1) മത്സ്യബന്ധന ഉരു, ഉറപ്പിച്ച യന്ത്രം, സ്വതന്ത്രവല എന്നിവയുടെ ഉടമസ്ഥാവകാശം താഴെപ്പറയുന്ന നിബന്ധനകൾ പാലിച്ചുകൊണ്ട് മറ്റൊരു മത്സ്യത്തൊഴിലാളിക്ക് കൈമാറ്റം ചെയ്യാവുന്നതാണ്, അതായത്:—

(എ) ഏതൊരു ഉറപ്പിച്ച യന്ത്രത്തിന്റെയും ഉടമസ്ഥാവകാശം അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ പക്കൽ നിന്നും രേഖാമൂലം ലഭിച്ച ഒരു അനുമതി പത്രത്തിന്റെ അടിസ്ഥാനത്തിൽ മാത്രമേ നിയമാനുസൃത പിൻതുടർച്ചാവകാശിക്കോ അയാൾ മത്സ്യത്തൊഴിലാളിയല്ലാത്ത സംഗതിയിൽ, മറ്റൊരു മത്സ്യത്തൊഴിലാളിക്കോ കൈമാറ്റം ചെയ്യുവാൻ പാടുള്ളൂ;

എന്നാൽ മേൽപ്രകാരമുള്ള ഉടമസ്ഥാവകാശം കൈമാറ്റം ചെയ്യുന്നതിനു മുമ്പായി, ആയത് കൈവശം വെച്ചത് സംബന്ധിച്ച് സർക്കാരിലേക്ക് യാതൊരു കൃടിശ്ലീകയും ഉണ്ടായിരിക്കാൻ പാടുള്ളതല്ല;

(ബി) ഉറപ്പിച്ച യന്ത്രത്തിന്റെ കൈമാറ്റ കാര്യത്തിൽ അത്തരം യന്ത്രം കൈമാറ്റിക്കിട്ടുന്ന മത്സ്യത്തൊഴിലാളിക്ക് മറ്റേതെങ്കിലും ഉറപ്പിച്ച യന്ത്രത്തിന്റെ ഉടമസ്ഥത ഉണ്ടായിരിക്കുന്ന സംഗതിയിൽ നിയമപരമായി കൈവശം വയ്ക്കാവുന്നതിൽ കൂടുതൽ സ്വായത്തമാക്കാൻ പാടുള്ളതല്ല;

(സി) മേൽ പ്രകാരം ഉടമസ്ഥാവകാശം കൈമാറ്റം ചെയ്യുമ്പോൾ, കൈമാറ്റം നടപ്പിൽ വരുത്തിയ ദിവസം മുതൽ പതിനഞ്ച് ദിവസത്തിനകം കൈമാറ്റം



കിട്ടിയ ആൾ അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന് നിർണ്ണയിക്കപ്പെട്ട രീതിയിൽ രേഖാമൂലം അറിയിപ്പ് നൽകിയിരിക്കേണ്ടതും, പുതിയ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ് നിർണ്ണയിക്കപ്പെട്ട രീതിയിൽ സ്വായത്തമാക്കേണ്ടതുമാണ്;

(ഡി) അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥൻ ഒരു പുതിയ രജിസ്ട്രേഷൻ നൽകുന്നതിനായി 12-ാം വകുപ്പിൽ അനുശാസിക്കുന്ന നടപടിക്രമങ്ങൾ പാലിച്ചുകൊണ്ട് രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ് അനുവദിക്കേണ്ടതാണ്.

(2) പൊതു ജലാശയത്തിലെ അക്വാകൾച്ചർ അവകാശം താഴെപ്പറയുന്ന നിബന്ധനകൾ പാലിച്ചുകൊണ്ട് കൈമാറ്റം ചെയ്യാവുന്നതാണ്, അതായത്:—

(എ) പൊതു ജലാശയത്തിൽ അക്വാകൾച്ചറിനായി സ്ഥാപിച്ചിരിക്കുന്ന ഏതൊരു മത്സ്യക്കൂട്, വലവളപ്പ്, തട്ട് എന്നിവയുടെ അവകാശം അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ പക്കൽ നിന്നും രേഖാമൂലം ലഭിച്ച ഒരു അനുമതിപത്രത്തിന്റെ അടിസ്ഥാനത്തിൽ മാത്രമേ കൈമാറ്റം ചെയ്യാൻ പാടുള്ളൂ:

എന്നാൽ അപ്രകാരം അവകാശം കൈമാറി നൽകുന്നത് ഒരു മത്സ്യത്തൊഴിലാളിക്ക് മാത്രമായിരിക്കേണ്ടതാണ്:

എന്നുമാത്രമല്ല മേൽപ്രകാരമുള്ള ഉടമസ്ഥാവകാശം കൈമാറ്റം ചെയ്യുന്നതിനു മുമ്പായി, ആയത് കൈവശം വെച്ചത് സംബന്ധിച്ച് സർക്കാരിലേക്ക് യാതൊരു കൃത്യമായും ഉണ്ടായിരിക്കാൻ പാടുള്ളതല്ല:

എന്നുതന്നെയുമല്ല അപ്രകാരമുള്ള കൈമാറ്റത്തിന് ഒരു തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിന്റെ അധികാരപരിധിയിൽ മാത്രം ഉൾപ്പെടുന്ന ഒരു പൊതുജലാശയത്തിന്റെ കാര്യത്തിൽ ബന്ധപ്പെട്ട തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിന്റെ അനുമതിപത്രം കൂടി ഉണ്ടായിരിക്കേണ്ടതാണ്;

(ബി) മേൽപ്രകാരം ഉടമസ്ഥാവകാശം കൈമാറ്റം ചെയ്യുമ്പോൾ, കൈമാറ്റം നടപ്പിൽ വരുത്തിയ ദിവസം മുതൽ പതിനഞ്ച് ദിവസത്തിനകം കൈമാറ്റം കിട്ടിയ ആൾ അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന് നിർണ്ണയിക്കപ്പെട്ട രീതിയിൽ അറിയിപ്പ് നൽകിയിരിക്കേണ്ടതും പുതിയ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ് നിർണ്ണയിക്കപ്പെട്ട രീതിയിൽ സ്വായത്തമാക്കേണ്ടതുമാണ്;



(സി) അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥൻ ഒരു പുതിയ രജിസ്ട്രേഷൻ നൽകുന്നതിനായി 12-ാം വകുപ്പിൽ അനുശാസിക്കുന്ന എല്ലാ നടപടിക്രമങ്ങളും പാലിച്ചുകൊണ്ട് രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ് അനുവദിക്കേണ്ടതാണ്.

(3) സ്വകാര്യ ഉടമസ്ഥതയിലുള്ള ജലാശയത്തിലെ അക്വാകൾച്ചർ അവകാശം താഴെപ്പറയുന്ന നിബന്ധനകൾ പാലിച്ചുകൊണ്ട് കൈമാറ്റം ചെയ്യാവുന്നതാണ്, അതായത്:—

(എ) സ്വകാര്യ ഉടമസ്ഥതയിലുള്ള ജലാശയത്തിൽ അക്വാകൾച്ചറിനായി സ്ഥാപിച്ചിരിക്കുന്ന ഏതൊരു മത്സ്യക്കൂട്, വലവളപ്പ്, തട്ട് എന്നിവയുടെ അവകാശം കൈമാറ്റം ചെയ്യുന്നതിന് മുമ്പായി, ആയത് കൈവശം വച്ചത് സംബന്ധിച്ച് സർക്കാരിലേക്ക് യാതൊരു കുടിശ്ശികയും ഉണ്ടായിരിക്കാൻ പാടുള്ളതല്ല;

(ബി) മേൽപ്രകാരം ഉടമസ്ഥാവകാശം കൈമാറ്റം ചെയ്യുമ്പോൾ കൈമാറ്റം നടപ്പിൽവരുത്തിയ ദിവസം മുതൽ പതിനഞ്ചുദിവസത്തിനകം കൈമാറ്റം ലഭിച്ചയാൾ അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന് രേഖാമൂലം അറിയിപ്പ് നൽകിയിരിക്കേണ്ടതും പുതിയ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ് നിർണ്ണയിക്കപ്പെട്ട രീതിയിൽ സ്വായത്തമാക്കേണ്ടതുമാണ്;

(സി) അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥൻ ഒരു പുതിയ രജിസ്ട്രേഷൻ നൽകുന്നതിനായി 12-ാം വകുപ്പിൽ അനുശാസിക്കുന്ന എല്ലാ നടപടിക്രമങ്ങളും പാലിച്ചുകൊണ്ട് പുതിയ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ് അനുവദിക്കേണ്ടതാണ്.

(4) ഈ വകുപ്പിലെ കാര്യങ്ങൾ സംബന്ധിച്ച്, ആവശ്യമെങ്കിൽ കൂടുതൽ വ്യവസ്ഥകൾ നിർണ്ണയിക്കപ്പെട്ട രീതിയിൽ ഏർപ്പെടുത്താവുന്നതും അപ്രകാരമുള്ള വ്യവസ്ഥകൾകൂടി ഇക്കാര്യത്തിൽ പാലിക്കേണ്ടതുമാണ്.”.

11. 17-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്ടിലെ 17-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“(1) നിശ്ചിത ആവശ്യത്തിനായി ഈ ആക്റ്റ് പ്രകാരമുള്ള രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ് നേടാത്ത യാതൊരാൾക്കും ലൈസൻസ് നൽകുവാൻ പാടുള്ളതല്ല.”.

12. 19-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 19-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—



“19. ലൈസൻസുകാരന് ലൈസൻസ് ഹാജരാക്കുന്നതിനുള്ള ബാധ്യത.—ഈ ആക്റ്റ് പ്രകാരം നൽകപ്പെട്ട ലൈസൻസുള്ള ഏതൊരാളും അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥനോ 35ബി വകുപ്പ് പ്രകാരം രൂപീകരിക്കപ്പെട്ട ഫിഷറീസ് എൻഫോഴ്സ്മെന്റ് യൂണിറ്റിലെ ഉദ്യോഗസ്ഥനോ ആവശ്യപ്പെടുന്ന പക്ഷം, അങ്ങനെയുള്ള ലൈസൻസ് ഏറ് സമയത്തും പരിശോധനയ്ക്കായി ഹാജരാക്കുവാൻ ബാധ്യസ്ഥനായിരിക്കുന്നതാണ്:

എന്നാൽ ഒരു തദ്ദേശസ്വയംഭരണ സ്ഥാപനത്തിന്റെ അധീനതയിൽ മാത്രം ഉൾപ്പെടുന്ന പൊതു ജലാശയത്തെ സംബന്ധിച്ച ലൈസൻസ് ആവശ്യപ്പെടുവാനും പരിശോധിക്കുവാനുമുള്ള അധികാരം ബന്ധപ്പെട്ട തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിലെ, ഇതിലേക്കായി അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥനും ഉണ്ടായിരിക്കുന്നതാണ്.”.

13. 20-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 20-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“20. ലൈസൻസ് റദ്ദാക്കൽ അഥവാ സസ്പെൻഡ് ചെയ്യൽ.—ഈ ആക്റ്റിലെയോ അതിൻകീഴിൽ ഉണ്ടാക്കപ്പെട്ട ചട്ടങ്ങളിലെയോ സർക്കാർ ഇതിലേക്കായി കാലാകാലങ്ങളിൽ പുറപ്പെടുവിച്ചിട്ടുള്ള ഉത്തരവുകളിലെയോ വ്യവസ്ഥകൾക്കോ ലൈസൻസിലെ ഏതെങ്കിലും നിബന്ധനകൾക്കോ വിരുദ്ധമായി ലൈസൻസുള്ളയാൾ പ്രവർത്തിക്കുകയോ, ഈ ആക്റ്റിൻ കീഴിലുള്ള ഏതെങ്കിലും കുറ്റം ചെയ്തതായി സ്ഥാപിക്കപ്പെടുകയോ, ലൈസൻസുള്ളയാൾ തെറ്റിദ്ധരിപ്പിച്ചോ വസ്തുതകൾ മറച്ചുവച്ചോ ആണ് ലൈസൻസ് നേടിയത് എന്ന് കണ്ടെത്തുന്നപക്ഷമോ, അയാളുടെ അങ്ങനെയുള്ള ഏതൊരു ലൈസൻസും അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന് റദ്ദാക്കുകയോ സസ്പെൻഡ് ചെയ്യുകയോ ചെയ്യാവുന്നതാണ്:

എന്നാൽ ലൈസൻസുള്ളയാൾക്ക് പറയുവാനുള്ളത് പറയുവാൻ ന്യായമായ ഒരു അവസരം നൽകാതെ ലൈസൻസ് റദ്ദാക്കുവാനോ സസ്പെൻഡ് ചെയ്യുവാനോ പാടുള്ളതല്ല.”.

14. 33-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 33-ാം വകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

15. 35എ, 35ബി, 35 സി എന്നീ പുതിയ വകുപ്പുകൾ ചേർക്കൽ.—പ്രധാന ആക്റ്റിൽ 35-ാം വകുപ്പിനുശേഷം താഴെപ്പറയുന്ന വകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“35എ. അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ അധികാരങ്ങളും ചുമതലകളും.—(1) ഈ ആക്റ്റിലെയോ അതിൻ കീഴിൽ ഉണ്ടാക്കിയിട്ടുള്ള



ചട്ടങ്ങളിലെയോ, സർക്കാർ ഇതിലേക്കായി പുറപ്പെടുവിച്ചിട്ടുള്ള ഉത്തരവുകളിലെയോ വ്യവസ്ഥകൾ ശരിയായ വിധത്തിൽ നിറവേറ്റപ്പെടുന്നുണ്ടെന്ന് ഉറപ്പ് വരുത്തുന്നതിനുള്ള കർത്തവ്യം അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥനിൽ നിക്ഷിപ്തമായിരിക്കുന്നതാണ്.

(2) ഈ ആക്റ്റിലെയോ അതിൻ കീഴിൽ ഉണ്ടാക്കിയിട്ടുള്ള ചട്ടങ്ങളിലെയോ സർക്കാർ ഇതിലേക്കായി പുറപ്പെടുവിച്ചിട്ടുള്ള ഉത്തരവുകളിലെയോ ഏതെങ്കിലും വ്യവസ്ഥയ്ക്ക് വിരുദ്ധമായ ഏതൊരു പ്രവർത്തനവും തടയുന്നതിന് അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന് ഇനിപ്പറയുന്ന അധികാരങ്ങളും ചുമതലകളും ഉണ്ടായിരിക്കുന്നതാണ്, അതായത്:—

(എ) ഈ ആക്റ്റിലെയോ അതിൻ കീഴിൽ ഉണ്ടാക്കിയിട്ടുള്ള ചട്ടങ്ങളിലെയോ വ്യവസ്ഥകൾക്ക് വിരുദ്ധമായിട്ടുള്ള നിർമ്മിതികളോ വസ്തുക്കളോ നീക്കം ചെയ്യുകയോ അത്തരത്തിലുള്ള നിർമ്മിതികൾ നടക്കുമ്പോൾ അവ തടയുകയോ ചെയ്യുക;

(ബി) പിടിച്ചെടുക്കപ്പെട്ട മത്സ്യത്തെ ഇരുപത്തിനാല് മണിക്കൂറിനുള്ളിൽ നിർണ്ണയിക്കപ്പെട്ട രീതിയിൽ പൊതുലേലത്തിലൂടെ വിൽക്കുകയും അത്തരം വില്പനയിലൂടെ ലഭിക്കുന്ന തുക സംസ്ഥാന സർക്കാരിന്റെ റവന്യൂ ശീർഷകത്തിൽ ഒടുക്കുകയും ചെയ്യുക;

(സി) പിടിച്ചെടുത്ത മത്സ്യബന്ധനയാനത്തിന്റേയോ വലയുടെയോ വാഹനത്തിന്റേയോ ഉപകരണത്തിന്റേയോ അല്ലെങ്കിൽ മറ്റേതെങ്കിലും സാമഗ്രിയുടെയോ വസ്തുവിന്റേയോ ഉടമസ്ഥർ 35-ാം വകുപ്പിന്റെ (2)-ാം ഉപവകുപ്പ് പ്രകാരമുള്ള ബോണ്ട് വയ്ക്കാത്തപക്ഷം അത്തരം മത്സ്യബന്ധനയാനവും വാഹനവും വലയും ഉപകരണവും വസ്തുവും പൊതുലേലം നടത്തി വിൽക്കുകയും അത്തരം വില്പനയിലൂടെ ലഭിക്കുന്ന തുക സംസ്ഥാന സർക്കാരിന്റെ റവന്യൂ ശീർഷകത്തിൽ ഒടുക്കുകയും ചെയ്യുക;

(ഡി) 4-ാം വകുപ്പ് പ്രകാരം അക്വാകൾച്ചർ പ്രദേശമായി വിജ്ഞാപനം ചെയ്യുന്നതിനുള്ള ഉൾനാടൻ ജലാശയങ്ങൾ സർവ്വേ നടത്തുകയും അവയ്ക്ക് അതിർത്തി നിർണ്ണയിക്കുകയും ചെയ്യുക;

(ഇ) പൊതുജലാശയങ്ങളിലും സ്വകാര്യ ജലാശയങ്ങളിലും മത്സ്യരോഗം പടരുന്നത് നിയന്ത്രിക്കുന്നതിനുള്ള നടപടികൾ കൈക്കൊള്ളുക.



35ബി. ഫിഷറീസ് എൻഫോഴ്സ്മെന്റ് യൂണിറ്റിന്റെ രൂപീകരണം.—ഈ ആക്റ്റിലെയും അതിൻകീഴിലുണ്ടാക്കപ്പെടുന്ന ചട്ടങ്ങളിലെയും വ്യവസ്ഥകൾ നടപ്പിലാക്കുന്നതിനായി, അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ കീഴിൽ നാമനിർദ്ദേശം ചെയ്യപ്പെടുന്ന ഫിഷറീസ് വകുപ്പിലെ അപ്രകാരമുള്ള ഉദ്യോഗസ്ഥരെ ഉൾപ്പെടുത്തിക്കൊണ്ട് സർക്കാരിന്, ഗസറ്റ് വിജ്ഞാപനം വഴി, ജില്ലാതലത്തിൽ, ഫിഷറീസ് എൻഫോഴ്സ്മെന്റ് യൂണിറ്റ് രൂപീകരിക്കാവുന്നതാണ്.

35സി. ഫിഷറീസ് എൻഫോഴ്സ്മെന്റ് യൂണിറ്റിന്റെ അധികാരങ്ങളും കർത്തവ്യങ്ങളും ചുമതലകളും.—(1) ഈ ആക്റ്റിലെയോ അതിൻകീഴിലുണ്ടാക്കപ്പെടുന്ന ചട്ടങ്ങളിലെയോ ഏതെങ്കിലും വ്യവസ്ഥകൾക്ക് വിരുദ്ധമായി ഏതെങ്കിലും ആൾ മത്സ്യബന്ധനത്തിലേർപ്പെടുകയോ അക്യാകൾച്ചർ പ്രവർത്തനത്തിൽ ഏർപ്പെടുകയോ ചെയ്യുന്നതായുള്ള പരാതിയുടെ അടിസ്ഥാനത്തിലോ അല്ലെങ്കിൽ സ്വമേധയാ ഫിഷറീസ് എൻഫോഴ്സ്മെന്റ് യൂണിറ്റിലെ ഏതൊരു ഉദ്യോഗസ്ഥനും ആയത് പരിശോധിച്ച് ആവശ്യമായ നടപടികൾ സ്വീകരിക്കേണ്ടതാണ്. പ്രസ്തുത പരിശോധനയുടെ ഭാഗമായി ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥർക്ക് താഴെപ്പറയുന്ന അധികാരങ്ങളും ചുമതലകളും കർത്തവ്യങ്ങളും ഉണ്ടായിരിക്കുന്നതാണ്, അതായത്:—

(എ) ഏതൊരു മത്സ്യബന്ധന ഉരുവിനെയും തടയുകയും അതിനുള്ളിൽ പ്രവേശിക്കുകയും പരിശോധന നടത്തുകയും;

(ബി) മത്സ്യബന്ധനത്തിനായി ഉപയോഗിക്കുന്ന ഏതൊരു ഉറപ്പിച്ച യന്ത്രം, സ്വതന്ത്രവലകൾ, മറ്റുപകരണങ്ങൾ എന്നിവ പരിശോധിക്കുകയും;

(സി) അക്യാകൾച്ചർ ഏർപ്പെടുത്തിയിരിക്കുന്ന ഏതൊരു സ്ഥലത്തും പ്രവേശിക്കുകയും അവിടങ്ങളിലെ ജലത്തിന്റെ ഗുണനിലവാരം, തീറ്റക്രമം, അവിടത്തെ നടപടിക്രമങ്ങളുടെ രേഖകൾ/കുറിപ്പുകൾ തുടങ്ങിയവ പരിശോധിക്കുകയും പരിശോധനയുടെ ആവശ്യത്തിലേക്ക് ജലം, മണ്ണ്, മത്സ്യങ്ങൾ എന്നിവയുടെ സാമ്പിളുകൾ സർക്കാരിനാൽ പുറപ്പെടുവിക്കപ്പെട്ട മാർഗ്ഗരേഖകൾ പ്രകാരം ശേഖരിക്കുകയും;

(ഡി) മത്സ്യത്തെ ജീവനോടെയോ അല്ലാതെയോ കടത്തുന്നതിനായി ഉപയോഗിക്കുകയോ, ഉപയോഗിക്കുന്നതായി സംശയിക്കപ്പെടുകയോ ചെയ്യുന്ന ഏതൊരു വാഹനത്തെയും തടയുകയും അതിനുള്ളിൽ പ്രവേശിക്കുകയും പരിശോധിക്കുകയും;



(ഇ) അക്വാകൾച്ചർ പ്രവർത്തനം ഏർപ്പെടുത്തിയിരിക്കുന്ന ഏതൊരു സ്ഥലത്തും പ്രവേശിക്കുകയും പരിശോധിക്കുകയും;

(എഫ്) ഏതൊരാളിന്റെയും കൈവശമുള്ള മത്സ്യം പരിശോധിക്കുകയും ചെയ്യുക.

(2) ഈ ആക്റ്റിലെയോ ചട്ടങ്ങളിലെയോ അതനുസരിച്ച് നൽകപ്പെട്ടിട്ടുള്ള രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റിലെയോ ലൈസൻസിലെയോ ഏതെങ്കിലും വ്യവസ്ഥകൾ ലംഘിച്ചുകൊണ്ട് ഏതെങ്കിലും ആൾ മത്സ്യബന്ധനത്തിലോ അക്വാകൾച്ചർ പ്രവൃത്തിയിലോ ഏർപ്പെട്ടിട്ടുണ്ടെന്ന് വിശ്വസിക്കാൻ തക്ക കാരണമുണ്ടെന്ന് ബോധ്യമുണ്ടെങ്കിൽ,—

(എ) മത്സ്യബന്ധന ഉരുവോ സ്വതന്ത്രവലയോ ഉറപ്പിച്ച യന്ത്രമോ മത്സ്യത്തെ ആകർഷിക്കുന്ന ഉപാധികളോ മറ്റ് ഉപകരണങ്ങളോ പിടിച്ചെടുക്കുകയോ;

(ബി) മത്സ്യത്തെയും കക്കവർഗ്ഗ ജീവികളെയും അവയുടെ പുറംതോടിനേയും പിടിച്ചെടുക്കുകയോ;

(സി) മത്സ്യത്തെ വളർത്തുന്നതോ അതിന് ഉതകുന്നതോ ആയ മത്സ്യക്കൂട്, വലവളപ്പ്, തട്ട് എന്നിവ പിടിച്ചെടുക്കുകയോ മറ്റുതരത്തിലുള്ള അക്വാകൾച്ചർ യൂണിറ്റ് അടച്ചുപൂട്ടുകയോ; ചെയ്യേണ്ടതാണ്.

(3) ഫിഷറീസ് എൻഫോഴ്സ്മെന്റ് യൂണിറ്റിലെ ഏതൊരു ഉദ്യോഗസ്ഥനും (2)-ാം ഉപവകുപ്പ് പ്രകാരം പിടിച്ചെടുത്തതിന്റെയും അടച്ച് പൂട്ടിയതിന്റെയും റിപ്പോർട്ട് നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം തയ്യാറാക്കി പിടിച്ചെടുത്ത ഇനങ്ങൾ സഹിതം കഴിയുന്നത്ര വേഗത്തിൽ അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥൻ മുമ്പാകെ ഹാജരാക്കേണ്ടതാണ്.

(4) അധികാരപ്പെടുത്തപ്പെട്ട ഉദ്യോഗസ്ഥന്റെ ചുമതലകൾ നിറവേറ്റുന്നതിന് ആവശ്യമായ എല്ലാവിധ സഹായങ്ങളും, അദ്ദേഹത്തിന്റെ ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ നൽകേണ്ടതാണ്."

16. 36-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിന്റെ 36-ാം വകുപ്പിലെ (2)-ാം ഉപവകുപ്പിന്റെ (സി) ഖണ്ഡത്തിൽ "ഹാച്ചറിയോ" എന്ന വാക്കിനു പകരം "അലങ്കാരമത്സ്യങ്ങളുടെ വിപണനമോ പ്രദർശനമോ" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.



17. 41-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 41-ാം വകുപ്പിനുപകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“41. സംസ്ഥാന ഉൾനാടൻ ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിൽ.—(1) സർക്കാരിന് സംസ്ഥാനത്ത് ഉൾനാടൻ മത്സ്യമേഖലയുടെ സുസ്ഥിര വികസനം, സംരക്ഷണം, പരിപാലനം എന്നിവ ശാസ്ത്രീയമായി ഉറപ്പാക്കുന്നതിനും ജലകൃഷിവികസനം ഉത്തരവാദിത്തപരമായി നടപ്പാക്കുന്നതിനും മത്സ്യത്തൊഴിലാളികളുടെ ഉപജീവനസുരക്ഷ ഉറപ്പാക്കുന്നതിനുമായി, ഗസറ്റ് വിജ്ഞാപനം വഴി, സംസ്ഥാനതലത്തിൽ ഒരു സംസ്ഥാന ഉൾനാടൻ ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിൽ രൂപീകരിക്കാവുന്നതാണ്.

(2) (1)-ാം ഉപവകുപ്പ് പ്രകാരം രൂപീകരിക്കുന്ന സംസ്ഥാന ഉൾനാടൻ ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിലിൽ താഴെപ്പറയുന്ന അംഗങ്ങൾ ഉണ്ടായിരിക്കേണ്ടതാണ്, അതായത്:—

(എ) മത്സ്യബന്ധന വകുപ്പുമന്ത്രി;

(ബി) മൂന്ന് നിയമസഭാ സാമാജികർ, അവരിൽ ഒരാൾ വേമ്പനാട് കായലോ അഷ്ടമുടിക്കായലോ ഉൾപ്പെടുന്ന ഏതെങ്കിലും ഒരു നിയമസഭാ മണ്ഡലത്തിൽ നിന്നും തിരഞ്ഞെടുക്കപ്പെടുന്ന ആൾ ആയിരിക്കേണ്ടതാണ്;

(സി) ഫിഷറീസ് സെക്രട്ടറി;

(ഡി) ചെയർമാൻ/പ്രതിനിധി, രാജീവ്ഗാന്ധി സെന്റർ ഫോർ അക്വാകൾച്ചർ;

(ഇ) ഡയറക്ടർ/പ്രതിനിധി, സെൻട്രൽ ഇൻലാന്റ് ഫിഷറീസ് റിസർച്ച് ഇൻസ്റ്റിറ്റ്യൂട്ട് ;

(എഫ്) ഡയറക്ടർ/പ്രതിനിധി, സെൻട്രൽ മറൈൻ ഫിഷറീസ് റിസർച്ച് ഇൻസ്റ്റിറ്റ്യൂട്ട് ;

(ജി) ഡയറക്ടർ/പ്രതിനിധി, സെൻട്രൽ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ഫ്രഷ് വാട്ടർ അക്വാകൾച്ചർ;



(എച്ച്) ഡയറക്ടർ/പ്രതിനിധി, സെൻട്രൽ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ബ്രാക്കിങ് വാട്ടർ അക്വാകൾച്ചർ;

(ഐ) ചെയർമാൻ, കേരള സ്റ്റേറ്റ് കോ-ഓപ്പറേറ്റീവ് ഫെഡറേഷൻ ഫോർ ഫിഷറീസ് ഡെവലപ്മെന്റ്;

(ജെ) ചെയർമാൻ, സംസ്ഥാന മത്സ്യ വിത്ത് കേന്ദ്രം;

(കെ) ഡീൻ, ഫാക്കൽറ്റി ഓഫ് ഫിഷറീസ്, കേരള യൂണിവേഴ്സിറ്റി ഓഫ് ഫിഷറീസ് ആന്റ് ഓഷ്യൻ സ്റ്റഡീസ്;

(എൽ) മത്സ്യമേഖലയിലെ സാങ്കേതിക വിദഗ്ദ്ധരോ ശാസ്ത്രജ്ഞന്മാരോ ആയ രണ്ട് അംഗങ്ങൾ;

(എം) ചെയർമാൻ/പ്രതിനിധി, സംസ്ഥാന ബയോഡൈവേഴ്സിറ്റി ബോർഡ്;

(എൻ) ചെയർമാൻ/പ്രതിനിധി, സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്;

(ഒ) ഫിഷറീസ് ഡയറക്ടർ;

(പി) കാർഷിക വികസനവും കർഷകക്ഷേമവും വകുപ്പ് ഡയറക്ടർ;

(ക്യൂ) പഞ്ചായത്ത് ഡയറക്ടർ;

(ആർ) ചീഫ് എഞ്ചിനീയർ, ജലവിഭവ വകുപ്പ്;

(എസ്) എക്സിക്യൂട്ടീവ് ഡയറക്ടർ, ഏജൻസി ഫോർ ഡെവലപ്മെന്റ് ഓഫ് അക്വാകൾച്ചർ;

(റ്റി) മാനേജിംഗ് ഡയറക്ടർ, കേരള അക്വാവെൻചേർസ് ഇന്റർനാഷണൽ ലിമിറ്റഡ് (KAVIL);

(യു) ഫിഷറീസ് അഡീഷണൽ ഡയറക്ടർ;

(വി) ഫിഷറീസ് ജോയിന്റ് ഡയറക്ടർ (ഇൻലാന്റ്);

(ഡബ്ല്യു) തദ്ദേശ സ്വയംഭരണ സ്ഥാപനങ്ങളുടെ രണ്ട് പ്രതിനിധികൾ;



(എക്സ്) മത്സ്യബന്ധന മേഖലയിലെ ഏതെങ്കിലും നാല് ട്രേഡ് യൂണിയനുകളിൽ നിന്നും ഓരോ പ്രതിനിധികൾ; കൂടാതെ

(വൈ) രണ്ട് മത്സ്യകർഷക പ്രതിനിധികൾ.

(3) (1)-ാം ഉപവകുപ്പ് പ്രകാരം രൂപീകരിക്കുന്ന സംസ്ഥാന ഉൾനാടൻ ഫിഷറീസ് മാനേജ്മെന്റ് കൗൺസിലിൽ നിയമസഭാ സാമാജികരിൽ നിന്നുള്ള പ്രതിനിധികളേയും തദ്ദേശ സ്വയംഭരണ സ്ഥാപനങ്ങളിൽ നിന്നുള്ള പ്രതിനിധികളേയും അനുദ്യോഗിക അംഗങ്ങളേയും സർക്കാർ നാമനിർദ്ദേശം ചെയ്യേണ്ടതും ഫിഷറീസ് വകുപ്പുമന്ത്രി പ്രസ്തുത കൗൺസിലിന്റെ ചെയർപേഴ്സണും ഫിഷറീസ് ഡയറക്ടർ കൺവീനറുമായിരിക്കുന്നതാണ്.

(4) കൗൺസിലിലെ അംഗങ്ങളുടെ കാലാവധി, കൗൺസിലിന്റെ യോഗ നടപടിക്രമങ്ങൾ, നാമനിർദ്ദേശം ചെയ്യപ്പെട്ട അംഗങ്ങളുടെ സിറ്റിംഗ് ഫീസ്, യാത്രാബത്ത തുടങ്ങിയവ നിർണ്ണയിക്കപ്പെടാവുന്ന പ്രകാരം ആയിരിക്കുന്നതാണ്.”.

18. റദ്ദാക്കലും ഒഴിവാക്കലും.—(1) 2021-ലെ കേരള ഉൾനാടൻ ഫിഷറീസും അക്വാകൾച്ചറും (ഭേദഗതി) ഓർഡിനൻസ് (2021-ലെ 108) ഇതിനാൽ റദ്ദാക്കിയിരിക്കുന്നു.

(2) അങ്ങനെ റദ്ദാക്കിയിരുന്നാൽ തന്നെയും പ്രസ്തുത ഓർഡിനൻസ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻ കീഴിൽ ചെയ്തതോ ചെയ്തതായി കരുതപ്പെടുന്നതോ ആയ ഏതെങ്കിലും കാര്യമോ എടുത്തതോ എടുത്തതായി കരുതപ്പെടുന്നതോ ആയ ഏതെങ്കിലും നടപടിയോ ഈ ആക്റ്റ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻ കീഴിൽ ചെയ്തതായോ എടുത്തതായോ കരുതപ്പെടേണ്ടതാണ്.



GOVERNMENT OF KERALA
Law (Legislation-I) Department
NOTIFICATION

No. 26085/Leg.II/2019/Law.

Dated, Thiruvananthapuram, 14th November, 2021
29th Thulam, 1197
23rd Karthika, 1943.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English Language of the Kerala Inland Fisheries and Aquaculture (Amendment) Act, 2021 (19 of 2021).

By order of the Governor,

V. HARI NAIR,
Law Secretary.



[Translation in English of “2021-ലെ കേരള കേരള ഉൾനാടൻ ഫിഷറീസും അക്വയാകൾച്ചറും (ഭേദഗതി) ആക്റ്റ്” published under the authority of the Governor.]

ACT 19 OF 2021

THE KERALA INLAND FISHERIES AND AQUACULTURE
(AMENDMENT) ACT, 2021

An Act to amend the Kerala Inland Fisheries and Aquaculture Act, 2010.

Preamble.—WHEARES, it is expedient to amend the Kerala Inland Fisheries and Aquaculture Act, 2010 (Act 15 of 2010) for the purposes hereinafter appearing;

BE it enacted in the Seventy- second Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Inland Fisheries and Aquaculture (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 18th day of December, 2020.

2. *Amendment of section 2.*—In section 2 of the Kerala Inland Fisheries and Aquaculture Act, 2010 (Act 15 of 2010) (hereinafter referred to as the principal Act).—

(i) after clause (d), the following clause shall be inserted, namely:—

“(da) 'brooder' means fish matured for breeding;”;

(ii) after clause (e), the following clause shall be inserted, namely:—

“(ea) 'fish cage' means the cage set up in the water by covering all the sides using net, for fish farming;”;

(iii) after clause (s), the following clause shall be inserted, namely:—

“(sa) 'Local Fisheries Management Council' or 'Council' means the Local Fisheries Management Council constituted under section 6A of this Act; ”;

(iv) after clause (t), the following clause shall be inserted, namely:—

“(ta) 'fish pen' means the area in the water body separated by using net for farming aquatic organisms; ”;

(v) after clause (x), the following clauses shall be inserted, namely:—



“(xa) 'rack' means a device placed in the water body for culturing mussel species organisms;

(xb) 'sluice' means a system set up to enable or control the flow of water into and out of an aquaculture farm or a filtration land or paddy field and which includes 'pettiyum parayum';

(xc) 'final harvesting' (*Kettu kalakkal*) means the method of stirring the bottom of the shrimp farms by human effort after harvesting shrimp fields and capturing the remaining fish by own fishing methods; ”;

(vi) after clause (z), the following clause shall be inserted, namely:—

“(za) 'perennial filtration' means the shrimp farm which is filtered through out the year.

3. *Amendment of section 3.*—In the principal Act, for section 3, the following section shall be substituted, namely:—

“3. *Fishery and allied activities in public waterbodies.*—(1) The regulation of fishery and aquaculture activities in inland public waterbodies and fish conservation and aquaculture development and allied activities shall be vested with the State Government:

Provided that the fish conservation and aquaculture development regarding a public water body exclusively within the boundaries of any Local Self Government Institution shall be vested with the respective Local Self Government Institution and the officer of the Fisheries Department deputed in this behalf shall give necessary technical advice for that.

(2) Permission to engage in aquaculture activities in public water bodies may be granted as prescribed.

(3) Notwithstanding anything contained in any other law for the time being in force, no activity to transform the public water body or wet land from its original state, shall be carried out, in such a manner adversely affecting the survival or natural breeding ecosystem of fish and other than as prescribed.

(4) Whoever acts in contravention of any of the provisions of this section shall be subjected to penal actions under section 36. ”.

4. *Amendment of section 4.*—In the principal Act, for section 4, the following section shall be substituted, namely:—

“4. *Notifying as aquaculture area.*—(1) The Government may, by Gazette notification declare any public water body or part thereof or other suitable area as aquaculture



area exclusively for aquaculture related activities for the aquaculture related development or for general interest of aquaculture sector:

Provided that in the case of areas included in the Coastal Regulation Zone, it shall be subject to the permission of the Coastal Aquaculture Authority:

Provided further that for declaring a public water body or public area which is under the exclusive control of a Local Self Government Institution, as an aquaculture area, the Local Self-Government Institution concerned shall be consulted.

(2) Any aquaculture area so notified shall not be used for any other commercial purpose than aquaculture related purposes.

(3) Any area notified as aquaculture area experiencing tidal phenomenon, shall not be used for any other aquaculture activities than for fish farming in fish cage or fish farming in fish pen or culturing of molluscs, or algae cultivation.

(4) If any industrial enterprises with drainage system opening to water body in such a way detrimental to the fish farming is proposed to be newly started within a radius of five hundred meters of an aquaculture area or public water body, No Objection Certificate shall be obtained in advance from the Authorized Officer for the purpose.

(5) Considering the capacity or any other technical matters of a water body and in accordance with the advice of the District Aquaculture Development Agency constituted as per section 8A, the Authorised Officer may, stop the procedure of giving registration and licence for aquaculture in an aquaculture area, at any time.

(6) Whoever acts in contravention of any of the provisions of this section shall be subjected to penal actions under section 36. ”.

5. *Amendment of section 5.*-In the principal Act, for section 5, the following section shall be substituted, namely:—

“5. *Restriction on fishing.*—(1) No person shall, use or cause to be used any fishing vessel, free net or fixed machine or such other means which has not obtained certificate of registration and licence for fishing under the provisions of this Act and the rules made thereunder, for fishing activities in public water bodies:

Provided that persons fishing with single hook for entertainment or for own use as food need not obtain registration or licence:



Provided further that this provision shall not be a ban to the harvesting of fish cultivated through aquaculture.

(2) For fish conservation, Government may, through Gazette notification, prohibit all or any of the following activities, namely:—

- (a) fishing from any public water body;
- (b) catching any species of fish;
- (c) catching fish of any size or weight;
- (d) fishing for any period;
- (e) any type of fishing method;
- (f) fishing by using free net of any kind or mesh size, or fixed machine or other equipments; and
- (g) fishing by using any type of fishing vessel.

(3) For conservation of fish following type of fishing and collection from public water bodies shall not be done, namely:—

- (a) fishing by using fixed machine during high tide;
- (b) fishing by using stake net or dip net having diameter of more than four metre;
- (c) fishing by privately installing, materials helpful for fish breeding;
- (d) fishing from protected fish areas or protected fish coverts;
- (e) fishing by using stake nets or dip nets upto a distance of one kilometre from estuary to backwaters;
- (f) fishing in such a manner as to impede the free movement of fish in a public water body upto a distance of fifty metres on both sides of a bridge;
- (g) fishing at night by attracting fishes using one or more electric lamps having power of more than twenty watts; and
- (h) fishing by obstructing over fifty percent of the width of the public water body:



Provided that the Director of Fisheries may, on the basis of the recommendation of the Authorised Officer, grant relaxation from any of the prohibitions in this sub-section, to carry out research activities of any Government Institution in the fisheries sector.

(4) For conservation of fish, fishing with fixed machine in public water bodies shall be as prescribed.

(5) No person shall conduct fishing with free net within the radius of ten metres from a fixed machine.

(6) Shifting the place of the place of a fixed machine installed in a public water body, for which permission has been once obtained, to another place shall be on the recommendation of the Local Fisheries Management Council concerned, constituted under section 6A of this Act, in the prescribed manner.

(7) Any person who obtained a registration certificate and licence for fishing vessel, fixed machine and free net for engaging in fishing, shall have the duties as prescribed, to sustain the inland fishing zone.

(8) No registration or licence shall be granted for the installation of a new fixed machine other than that of the holders of the conventional licence obtained through the Department of Fisheries:

Provided that new registration may be granted subject to scientific studies in the manner as prescribed.

(9) For engaging in fishing activities in any public water body under the control of the Local Self Government Institution, apart from the the registration certificate and licence obtained under the provisions of this Act, permission of the Local Self Government Institution concerned also shall be obtained.

(10) No person shall obtain certificate of registration and licence for more than one china net or more than four dip nets or stake nets or more than four free nets of the same type, simultaneously for the use in fishing and the Authorised Officer shall not allow the same:

Provided that the aforesaid limit shall not apply to those which are already acquired under the provisions in force prior to the commencement of the Kerala Inland Fisheries and Aquaculture (Amendment) Act, 2021.

(11) No person who has not obtained acquired registration certificate and licence to arrange filtration, as per the provisions of the Act and the rules made there under,



shall arrange filtration in private or public water body. Filtration arranged after obtaining licence or registration certificate shall be subject to the following restrictions and prohibitions, namely:—

(a) no other aquaculture activities shall be carried out, than by using fish seed certified as per the Kerala Fish Seed Act, 2014 (Act 4 of 2015), on the basis of the licence obtained for filtration;

(b) no person shall use antibiotics, chemicals, pesticides and other drugs used for aquaculture in the filtration area;

(c) no person shall use one or more lamps having light more than twenty watts, for attracting fishes into the sluices in the filtration area at night;

(d) no person shall attract fishes to the filtration area by giving feed;

(e) no person shall deposit fry which were not certified under the Kerala Fish Seed Act, 2014 (Act 4 of 2015), in the filtration areas;

(f) no person shall use nets of mesh size less than twenty millimeters in sluices, to collect fish from the filtration area;

(g) no person shall reclaim the conventional filtration area;

(h) in the filtration area where traditional right of fishing exists, no person shall conduct such fishing except for the period allowed by the Government through Gazette notification, published from time to time:

Provided that in the water area in respect of which registration certificate and licence have been obtained for carrying out aquaculture activities, there shall not be any conventional right of fishing and filtration shall not be carried out in that area for any reason. If filtration is to be carried out again, in the said area, registration and licence for carrying out filtration are to be newly obtained after cancelling the registration and licence obtained for aquaculture activities, and above said fishing right is to be restored in the said area.

(i) no registration shall be given to anyone to engage perennial filtration freshly;

(j) no person shall use any kind of pesticides, toxins, explosives fish anesthetics or other chemicals directly or mixing with any other material, to catch fish alive or otherwise, in areas where filtration is engaged; and

(k) no person shall deposit or cause to be deposited, directly or by any other means, any form of bio-chemicals, waste, household waste, plastic waste etc. which cause water pollution in the filtration area;



(12) The industrial collection of shell fish or their shell, which are naturally deposited in public water bodies, shall be subject to such restrictions and prohibitions, as prescribed.

(13) Not more than two hundred kilograms of the shell or shellfish species, whether alive or not, that has been fished, collected or stored, shall be transported from one place to another, except on the basis of a transit permit, as prescribed.

(14) Whoever contravenes the provisions of this section shall be subjected to penal actions under section 36. ”.

6. *Amendment of section 6* .—In the principal Act, for section 6, the following sections shall be substituted,namely:—

“ 6. *Conservation of fish in selected water bodies* .-(1) For conservation of fish following activities shall not be carried out in rivers, backwaters, lakes, reservoirs and other water bodies notified by the Government in this behalf, namely:—

(a) construction in such a manner obstructing the natural flow of the water body and movement and breeding of fish;

(b) depositing of solid or liquid contaminants, chemicals, pesticides and plastic in the water body;

(c) breeding, depositing, rearing and marketing of foreign fish species, not permitted by Government through notification, and

(d) depositing other fish in water bodies in the wildlife sanctuary which may endanger the native fish wealth.

(2) In the case of naturally occurring fish seed, those which are not included in the items notified by the Government shall not be collected from public water body or stored, reared, sold, purchased or transported:

Provided that for the purpose of research and developmental activities of the Central Government or the State Government, they may be collected with the permission of the Director of Fisheries and under the supervision of Authorised Officer.

(3) Whoever contravenes the provisions of this section shall be subjected to penal actions under section 36.

6A. *Constitution of the Local Fisheries Management Council*.—(1) In order to ensure that conservation of fish in inland water bodies is carried out in a sustainable and responsible manner and that the provisions of this Act and the rules made thereunder, are properly



implemented, the Government may, by notification in the official Gazette constitute Local Fisheries Management Councils, based on rivers backwaters, lakes, filtration areas, other fields, marshy lands and other public water bodies notified by the Government on this behalf, as a whole or dividing them into parts;

(2) The Local Fisheries Management Council shall consist of the following members, namely:—

- | | | |
|--------|--|--------------------|
| (i) | Collector of the districts in which major portion of the water body concerned is included. | : Chairperson |
| (ii) | President of the Grama Panchayat/ Chairperson of the Municipality/ Standing Committee (Development) Chairman of the Municipal Corporation in which major portion of the water body concerned is included (maximum seven persons) | : Members |
| (iii) | Government nominees from the Presidents of the Fishermen Development and Welfare Co-operative Societies concerned (maximum two persons) | : Members |
| (iv) | Government nominees from experts in the field of fisheries (maximum two persons) | : Members |
| (v) | Government nominees from inland fishermen trade union activists (maximum four persons) | : Members |
| (vi) | Government nominees from senior fishermen above the age of fifty years (maximum two persons) | : Members |
| (vii) | Deputy Director of the District Panchayat in which major portion of the water body concerned is included. | : Member |
| (viii) | Executive Engineer, Irrigation of the area in which major portion of the water body concerned is included. | : Member |
| (ix) | An officer of the State Pollution Control Board | : Member |
| (x) | Joint Director of Fisheries (Regional) | : Member |
| (xi) | Deputy Director / Assistant Director of Fisheries in charge of the district in which major portion of the water body concerned is situated. | : Member Secretary |

6B. *Powers, Duties and Functions of the Local Fisheries Management Council.*—(1) The Local Fisheries Management Council shall have the following powers, duties and functions, namely:—

(a) to create awareness among fishermen and coastal dwellers on responsible fishing and conservation and sustainable development of inland fish wealth;



(b) to monitor activities relating to the conservation of inland fish wealth and to provide necessary advice;

(c) to prepare inland fishery management plan for a public water body or part thereof, taking into account the local needs;

(d) to resolve fishing-related issues and social discords among the fishermen and coastal dwellers;

(e) to ensure that the provisions of this Act are effectively implemented locally, and

(f) to constitute Village Level Fisheries Management Councils at the level of the Grama Panchayat with president of the Grama Panchayat as the Chairperson and the technical officer concerned of the Fisheries Department as the Convener, the Presidents of the Fishermen Development Welfare Co-operative Societies concerned and the members of the Coastal Wards of the Grama Panchayat as members, for the effective implementation of the provisions of this Act.

(2) The administrative setup of the Council, procedures of the meeting, travelling allowance and sitting fee of the members shall be, as prescribed.

6C. Tenure of office, resignation, casual vacancies and removal of members of the Council.— (1) The term of officers and people's representatives who become members of the Council by virtue of their official capacity they hold shall be, till they hold such office and the term of nominated members shall be five years from the date of publication of the notification.

(2) A non-official member nominated to the Council may resign his membership, by giving a notice in writing, to the Government, but shall continue in the office till the Government accept the resignation.

(3) The interim vacancy or casual vacancy of a nominated non-official member shall be filled within three months from the date of occurrence of such vacancy and the member so newly nominated shall hold office only for the remainder of the term of office of the member in whose place he is so nominated.

(4) If any nominated member,—

(a) is adjudged by a court of competent jurisdiction as unsound mind; or

(b) is adjudged as an insolvent by a court of competent jurisdiction; or

(c) is incapable of continuing as such due to physical or mental disability; or



(d) is punished for offence which in the opinion of the Government involves moral turpitude or financial irregularities;

Government may remove him from such position.”.

7. *Amendment of section 8.*—For section 8, of the principal Act, the following sections shall be substituted, namely:-

“8. *Restriction of aquaculture activities.*—(1) No person, who has not obtained a certificate of registration and licence from an officer authorized under the provisions of this Act, shall engage in aquaculture activities in any inland water body:

Provided that in order to get the registration and licence to engage in aquaculture activities in a public water body which falls within the boundaries of only one Local Self Government Institution, the permit of the Local Self Government Institution concerned shall also be obtained:

Provided further that no registration or licence is required under this section for maintaining fish for entertainment, in small ponds / tanks of such size and type as specified by the Government through Gazette Notification.

(2) The Government may, by Gazette notification, limit, restrict or prohibit permanently or temporarily, all or any of the following matters in aquaculture allied activities, namely:—

(a) limit the maximum number of fish seeds that can be used in each aquaculture method, depending on the species of fish used;

(b) control completely the use of any drugs, antibiotics, pesticides, fish pesticides, probiotics, growth promoters and other chemicals, fix its maximum quantity that can be used and fix the educational qualifications of those who provide technical advice to the fish farmer for ensuring their proper use;

(c) utilize the ecologically important areas which are fish breeding centers or nurseries, for aquaculture;

(d) limit the maximum weight or 'biomass' of fish depending on the species of fish, that can be reared in each type of aquaculture, and

(e) prohibit engaging in aquaculture activities in any paddy field, which are suitable for paddy cultivation of at least one crop, during the period of paddy cultivation:

Provided that the above prohibition is not applicable to those paddy fields which are certified by the Principal Agriculture Officer of the concerned district as unfit for paddy cultivation.



(3) Fish from outside the country and their seeds shall not be used for aquaculture without subjecting to quarantine procedures and quality check.

(4) Water from the farm affected by fish disease shall not be released into any public water body without disinfecting, under the supervision of the Authorized Officer.

(5) The maximum carrying capacity for engaging aquaculture activities in each public water body may be determined by the Government, through Gazette Notification, on the recommendation of the District Aquaculture Development Agency constituted as per sub-section (1) of section 8A of this Act and no new registration and licence shall be issued to any person in contravention to it.

(6) Registration and licence for engaging in aquaculture in a public water body which experiences high tide and low tide phenomenon, shall not be issued without complying the prioritization of fishermen's group, inland fisherman, Women's Neighborhood Group and Activity Group, nominal farmer residing near that area. Others may be considered, only in their absence.

(7) Under any circumstance, a person shall not be allowed fish cages having volume of more than one hundred cubic meters, racks having areas of more than twenty-five square meters and fish pens having area of more than one hundred square meters.

(8) Registration and licence for engaging in aquaculture activities in a public water body which is not experiencing high tide and low tide phenomenon, shall not be issued without complying the prioritization of fishermen's group, inland fisherman, Women's Neighbourhood Group, Activity Group, those belonging to Scheduled Castes and Scheduled Tribes, ex-service man and nominal farmer, residing near that area:

Provided that in the case of reservoirs, others shall be considered only in the absence of the Fishermen's Co-operative Society in the area concerned:

Provided further that the right to arrange aquaculture in public water bodies in forest areas is limited only for Scheduled Tribes.

(9) Aquaculture activities in public water bodies shall not be harmful to the environment for any reason.

(10) No person shall deposit or release live domestic fish into a public water body from an aquaculture area, without prior permission of the Authorized Officer.

(11) No person shall use pesticides, antibiotics, probiotics, chemicals or other drugs in public water body or private water body, without written instructions of the person having educational qualification in this regard, fixed by the Government through order.



(12) No person shall engage in aquaculture activities of permitted fish species from any foreign country without adopting biosafety measures.

(13) Water from water bodies where scientific shrimp farming is carried out, shall not be pumped into the public water bodies, without the prior permission of the Authorized Officer.

(14) Aquaculture activity shall be carried out in a manner obstructing water transport.

(15) Aquaculture activity in a public water body shall not be in such manner obstructing the other public needs of that water body.

(16) No person shall engage in any activity which may cause damage to any infrastructure or produce of aquaculture activity.

(17) The relocation of fish cage, fish pen or rack from a permitted place to another place for aquaculture activities in a public water body shall only be in the prescribed manner.

(18) Any person who obtained registration certificate and licence to engage in aquaculture activities shall have the duties, as prescribed, to sustain the aquaculture sector.

(19) Whoever contravenes the provisions of this section shall be subjected to penal actions under section 36.

8A. Constitution of District Aquaculture Development Agency.—(1) The Government may, by Gazette notification, constitute, at the district level, each District Aquaculture Development Agency to ensure the sustainable development of the aquaculture sector and to implement in a responsible manner and to ensure that the provisions of this Act and the rules made thereunder are properly implemented. It shall have the following members, namely:—

- | | | |
|-------|---|--------------|
| (i) | District Panchayat President | :Chairperson |
| (ii) | District Collector | :Member |
| (iii) | Chairperson, District Panchayat Standing Committee (Development) | :Member |
| (iv) | a representative nominated by the Government from the experts in the field of aquaculture | : Member |
| (v) | two representatives nominated by Government from the fish farmers | : Members |
| (vi) | Joint Director of Fisheries (Regional) | : Member |



- | | | |
|--------|---|---------------------|
| (vii) | District Planning Officer | : Member |
| (viii) | Principal Agriculture Officer | : Member |
| (ix) | Executive Engineer, Irrigation | : Member |
| (x) | Manager, Lead Bank | : Member |
| (xi) | Deputy Director of Fisheries/ Assistant Director of Fisheries having charge of the District | : Member Secretary. |

(2) The Fish Farmers' Development Agency (F.F.D.A.) functioning at the district level may be wound up and its assets and liabilities and posts may be transferred to the District Aquaculture Development Agency of the district concerned constituted as per sub-section (1). The employees of the Fish Farmers Development Agency are entitled to hold office by the same tenure and upon the same remuneration and terms and conditions of service as would have been admissible to them if the same had not been transferred to the District Aquaculture Development Agency.

(3) The administrative set up, procedure for meeting, travelling allowance and sitting fee of the members of the agency constituted as per sub-section (1) shall be as prescribed.

(4) The employees in the posts transferred under sub-section (2), shall be under the administrative control of the Member Secretary.

(5) The term of office of those who become members of the District Aquaculture Development Agency, by virtue of holding official position and people's representatives shall be till they hold such office and the term of those who become members by nomination shall be five years from the date of publication of the notification.

(6) The non-official member nominated under sub-section (1) may resign his membership by giving notice in writing to the Government, but may continue in such office till the Government accepts the resignation.

(7) The interim vacancy or casual vacancy of a nominated non-official member shall be filled within three months from the date of occurrence of vacancy and the member so nominated newly shall hold office for the remainder of the term of office of the member in whose place he is nominated.

(8) The Government may, remove any nominated member from membership,—

(a) if he is adjudged as unsound mind by a court of competent jurisdiction; or



(b) if he is adjudged as an insolvent by a court of competent jurisdiction;
or

(c) if he became incapable of continuing as such due to physical or mental disabilities; or

(d) if he is convicted for an offence which in the opinion of the Government involves moral turpitude or financial irregularities.

8B. Powers, Duties and Functions of the District Level Aquaculture Development Agency.— The District Level Aquaculture Development Agency constituted under section 8A shall have the following powers, duties and functions, namely:—

(a) to determine and demarcate by surveying, the inland water bodies and areas to be notified as aquaculture areas under section 4, and prepare data books and maps relating to them;

(b) to conduct research regarding aquaculture practices that may be arranged in water bodies classified as aquaculture areas and monitor and classify;

(c) to calculate and limit the maximum number of aquaculture units that may be installed in inland water bodies classified as aquaculture area;

(d) to formulate, regulate and codify activities for aquaculture in water bodies under the control of Local Self Government Institutions, Water Resources Department, Department of Forest and Wildlife and Kerala State Electricity Board;

(e) to establish and operate fish seed centers, demonstrative farms, health inspection centers and fish feed outlets at district level, in such manner to facilitate fish farming for fish farmers;

(f) to arrange training programs, seminars, workshops and exhibitions in the field of aquaculture;

(g) to publish scientific study reports, books, audio-visual devices etc., on the subject of aquaculture;

(h) to carry out research activities in the field of aquaculture and to impart the knowledge obtained thereby to the fish farmers;

(i) to publish aquaculture resource data books from time to time;

(j) to formulate guidelines for advanced aquaculture management activities;

(k) to prepare aquaculture master plans at the district level;

(l) to assist in the formulation and implementation of aquaculture schemes of Local Self Government Institutions;



(m) to monitor and give necessary advice on aquaculture related activities in public water bodies;

(n) to resolve aquaculture disputes that may occur at local and district levels; and

(o) to take or arrange such other reasonable measures conducive to the growth of aquaculture sector or necessary for the administration of District Aquaculture Development Agency.

8C. Regulation of marketing and exhibition of ornamental fishes.—(1) No person who has not obtained a certificate of registration or licence under the provisions of this Act and the rules made thereunder shall engage in the marketing of ornamental fishes on commercial basis or exhibit ornamental fishes and other fishes for a period exceeding thirty days, by charging amount by ticketing system:

Provided that the provisions of this sub-section shall not apply to the sale of ornamental fishes from an ornamental fish production unit and displaying ornamental fishes in glass containers at houses.

(2) The marketing and exhibition of those species of fish from foreign countries which are not permitted to import into the country, shall not be done.

(3) No ornamental fish marketing unit shall engage in the marketing of antibiotics, other drugs and chemicals which are included in the prohibited category.

(4) Ornamental fishes brought from other States or foreign countries into the State, shall be subjected to prescribed quality certification. Otherwise, no person shall, for any reason, sell them through ornamental fish marketing units or exhibit in the occasions of ornamental fish exhibition.

(5) If infection appears in the fishes stored in ornamental fish marketing units and ornamental fish exhibition fairs, no person shall release such infected fish or the water in which such fishes are kept, into any private or public water body, without subjecting it to treatment under the supervision of an Authorised Officer.

(6) Whoever contravenes the provisions of the above sub-sections shall be subjected to penal actions under section 36.”.

8. Amendment of section 11.—Section 11 of the principal Act shall be omitted.

9. Amendment of section 13.—In sub-section (1) of section 13 of the principal Act, after the words “registration certificate” the words “for free net” shall be inserted.

10. Amendment of section 14.—For section 14, in the principal Act., the following section shall be substituted, namely:—



“14. *Transfer of ownership.*—(1) The ownership of fishing vessel, fixed machine and free net may be transferred to another fisherman after complying the following conditions, namely:—

(a) the ownership of any fixed machine can be transferred to the legal heir or in the event he is not a fisherman, to another fisherman, only on the basis of a written permission from the Authorized Officer:

Provided that before transferring such ownership, there shall not be any arrears to the Government regarding its possession;

(b) in the case of transfer of a fixed machine, if the fisherman who gets the machine transferred has ownership of any other fixed machine, shall not acquire more than that he may legally possess;

(c) on transferring the ownership as above, the transferee shall give intimation to the Authorised Officer in the prescribed manner within fifteen days from the date on which transfer is effected and shall obtain new registration certificate as prescribed;

(d) the Authorized Officer shall issue a Certificate of Registration, after complying the procedure provided in section 12, for granting a new registration.

(2) The right of aquaculture in public water bodies may be transferred complying the following conditions, namely:—

(a) Right on any fish cage, fish pen and rack set up in public water bodies for aquaculture shall be transferred only on the basis of a written permit obtained from the Authorised Officer:

Provided that such transfer of right shall only be in favour of a fisherman:

Provided further that before transferring the ownership as above, there shall not be any arrears to the Government regarding its possession:

Provided also that for such transfer, in respect of a public water body falling exclusively within the jurisdiction of one Local Self Government Institution, there shall also be the permit of the Local Self Government Institution concerned.

(b) on transferring the ownership as above, the transferee shall give intimation to the Authorized Officer in the prescribed manner within fifteen days from the date on which the transfer is effected, and a new registration certificate shall be obtained in the prescribed manner;

(c) the Authorized Officer shall issue a Certificate of Registration after complying all the procedures provided in section 12, for granting a new registration



(3) The right of aquaculture in privately owned water bodies may be transferred complying the following conditions, namely:—

(a) there shall not be any arrears to the Government regarding the possession of any fish cage, fish pen and rack set up for aquaculture in privately owned water body, prior to its transfer;

(b) on transferring the ownership as above, the transferee shall give intimation to the Authorized Officer in the prescribed manner, within fifteen days from the date on which the transfer is effected and a new registration certificate shall be obtained in the prescribed manner;

(c) the Authorized Officer shall issue a new registration certificate after complying all the procedures prescribed in section 12, for granting a new registration.

(4) Regarding the matters in this section, additional provisions, if necessary, may be made in the prescribed manner and such provisions shall also be complied with in this regard.”.

11. *Amendment of section 17.*—In the principal Act, for sub-section(1) of section 17, the following sub-section shall be substituted, namely:-

“(1) No licence shall be granted to any person who has not obtained Certificate of Registration under this Act for a specific purpose.”

12. *Amendment of section 19.*—For section 19 of the principal Act, the following section shall be substituted, namely:—

“19. *Duty of the licence holder to produce licence.*- Any person having licence given under this Act shall be bound to produce such licence at any time, for inspection, if so required by an Authorized Officer or an officer of the Fisheries Enforcement Unit constituted under section 35B:

Provided that in respect of a public waterbody which is exclusively under the control of one Local Self Government Institution, the officer of the Local Self Government Institution concerned, authorized in this behalf shall also have the power to require to produce and inspect licence.”.

13. *Amendment of section 20.*—In the principal Act, for section 20, the following section shall be substituted, namely:—

“20. *Cancellation or Suspension of licence.*—If the licensee, acts contrary to the provisions of this Act or the rules made thereunder or the orders issued by the Government from time to time, in this regard, or any of the conditions of licence, or is convicted for any offence under this Act, or if the licensee is found to have obtained licence by misrepresentation or concealment of facts, any such licence of him may be cancelled or suspended by the Authorized Officer:



Provided that no licence shall be cancelled or suspended without affording a reasonable opportunity of being heard to the licence holder.”.

14. *Amendment of section 33.*—Section 33 of the principal Act shall be omitted.

15. *Insertion of new sections 35A, 35B and 35C.*—In the principal Act, after section 35, the following sections shall be inserted, namely:—

“35A. *Powers and Functions of the Authorized Officer.*—(1) The Authorized Officer shall be vested with the duty to ensure that the provisions of this Act or the rules made thereunder or the orders issued by the Government in this regard are duly fulfilled.

(2) The Authorized Officer shall have the following powers and functions, for preventing any activities contrary to any of the provisions of this Act or the rules made thereunder or orders issued by the Government in this regard, namely:—

(a) to remove structures or objects that are constructed in violation of the provisions of this Act or the rules made thereunder or prevent such constructions while it is taking place;

(b) to sell the seized fish through public auction in the prescribed manner, within twenty four hours and remit the sale proceeds of such sale into the revenue head of the State Government;

(c) if the owners of the fishing vessel, net, vehicle, equipment or any other material or objects seized have not executed the bond as per sub-section (2) of section 35, to sell such fishing vessel, vehicle, net, equipment and object by conducting public auction and to remit the sale proceeds of such sale in to the revenue head of the State Government;

(d) to conduct survey of inland water bodies for notifying as aquaculture area under section 4 and demarcate them, and

(e) to take steps to control the spreading of fish disease in public water bodies and private water bodies.

35B. *Constitution of Fisheries Enforcement Unit.*—The Government may, by Gazette notification, constitute Fisheries Enforcement Unit at district level including such nominated officers of Fisheries Department, under the Authorised Officer for implementing the provisions of this Act and the rules made thereunder.

35C. *Powers, duties and functions of the Fisheries Enforcement Unit.*—(1) Any officer of the Fisheries Enforcement Unit shall, voluntarily or on the basis of a complaint that any person is engaged in fishing or in aquaculture activities, contrary to any of the provisions of this Act or the rules made thereunder, inspect the same and take necessary action thereon.



The officers concerned shall, as part of the said inspection, have the following powers, functions and duties, namely:—

- (a) to stop any fishing vessel and enter in it and conduct inspection;
- (b) to inspect any fixed machine, free nets and other equipments used for fishing;
- (c) to enter any area where aquaculture is carried out and inspect the quality of water, feeding system and records / notes of the procedures therein and collect samples of water, soil and fish for testing purposes, as per the guidelines issued by the Government;
- (d) to stop, enter and inspect any vehicle used or suspected to be used for transporting fish alive or not;
- (e) to enter and inspect any place where aquaculture activity is carried out, and;
- (f) to inspect fish in the possession of any person.

(2) If it is convinced that there is reason to believe that any person has engaged in fishing or aquaculture activities contrary to any of the provisions of this Act or the rules made thereunder or the certificate of registration or licence issued thereon,—

- (a) fishing vessel, free net, fixed machine, devices attracting fish or other equipments shall be seized; or
- (b) fish, shell fish and its outershell shall be seized; or
- (c) the fish cage, fish pen or rack used for rearing fish or congenial for it shall be seized or other type of aquaculture unit shall be closed down.

(3) Any officer of the Fisheries Enforcement Unit shall prepare a report of seizure and closure under sub-section (2), as prescribed, and submit it before the Authorized Officer as early as possible, along with the seized items.

(4) All necessary assistance for the discharge of duties of the Authorized Officer shall be provided on the basis of his order.”.

16. *Amendment of section 36.*—In the principal Act, in clause (c) of sub-section (2) of section 36 for the word "hatchery" the words "sale or exhibition of ornamental fishes" shall be substituted.

17. *Amendment of section 41.*—In the principal Act, for section 41, the following section shall be substituted, namely:—



“41. *State Inland Fisheries Management Council.*—(1) For scientifically ensuring the sustainable development, protection and conservation of inland fisheries, for the implementation of aquaculture development in a responsible manner and for ensuring protection of livelihood of fishermen in the State, the Government may, by notification in the Gazette, constitute a State Inland Fisheries Management Council, at the State level.

(2) The State Inland Fisheries Management Council, constituted under subsection(1) shall consist of the following members, namely:—

- (a) Minister for Fisheries Department;
- (b) Three members of the Legislative Assembly, one of whom shall be elected from any of the Assembly constituencies, comprising Vembanad Lake or Ashtamudi Lake;
- (c) Secretary, Fisheries Department;
- (d) Chairman / representative, Rajiv Gandhi Center for Aquaculture;
- (e) Director / representative, Central Inland Fisheries Research Institute;
- (f) Director / representative, Central Marine Fisheries Research Institute;
- (g) Director / representative, Central Institute of Freshwater Aquaculture;
- (h) Director / representative, Central Institute of Brackish Water Aquaculture;
- (i) Chairman, Kerala State Co-operative Federation for Fisheries Development;
- (j) Chairman, State Fish Seed Centre;
- (k) Dean, Faculty of Fisheries, Kerala University of Fisheries and Ocean Studies;
- (l) Two members who are technical experts or scientists in the fisheries sector;
- (m) Chairman / representative, State Biodiversity Board;
- (n) Chairman / representative, State Pollution Control Board;
- (o) Director of Fisheries;
- (p) Director, Department of Agriculture Development and Farmers' Welfare;
- (q) Director of Panchayats;
- (r) Chief Engineer, Water Resources Department;
- (s) Executive Director, Agency for Development of Aquaculture;



(t) Managing Director, Kerala Acquaventures International Limited
(KAVIL);

(u) Additional Director of Fisheries;

(v) Joint Director of Fisheries (Inland);

(w) two representatives of Local Self Government Institutions;

(x) one representative each from any of the four trade unions in the fisheries sector;

and

(y) two representatives of fish farmers.

(3) In the State Inland Fisheries Management Council constituted under sub-section (1), the Government shall nominate the representatives from members of Legislative Assembly, representatives from Local Self Government Institutions and non-official members and the Minister for Fisheries shall be the Chairperson and the Director of Fisheries shall be the convenor of the said Council.

(4) The term of office of the council members, meeting procedures of the Council, sitting fee, travelling allowance etc., of the nominated members shall be such as may be prescribed.

18. Repeal and saving.—(1) The Kerala Inland Fisheries and Aquaculture (Amendment) Ordinance, 2021 (108 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

